

**HOUSE OF THE PEOPLE**

**PARLIAMENTARY BULLETIN—PART I**

[Brief record of Proceedings]

*August 3, 1953*

**No. 176**

**1. Oath or Affirmation**

One Member made oath in English.

**2. Obituary Reference**

The Prime Minister and the Deputy Speaker made references to the passing away of Dr. Syama Prasad Mookerjee, a sitting member of the House. A condolence message from the Speaker was also read out in the House.

The Prime Minister and the Deputy Speaker also made references to the passing away of Pandit Lakshmi Kanta Maifra another sitting member of the House, and Shri Abdul Halim Ghuznavi, a member of the old Central Assembly and of the Provisional Parliament.

After the references the House stood in silence for some time as a mark of respect. The Deputy Speaker thereafter announced that the House would not sit for the rest of the day.

(The House adjourned till 8-15 A.M. on Tuesday, the 4th August, 1953.)

**M. N. KAUL,**  
Secretary.

# HOUSE OF THE PEOPLE

## PARLIAMENTARY BULLETIN—PART I

[Brief record of Proceedings]

August 4, 1953

No. 177

### 1. Oath or Affirmation

Two members made oath or affirmation in Hindi.

### 2. Starred Questions

Sixty-five starred questions (Nos. 62 to 118, 121 and 123 to 129) were put down on the order paper. Starred questions Nos. 119 and 120 were deleted. Starred question No. 122 was transferred to the list of questions for 10th August, 1953. Original notices of starred questions Nos. 92 to 96, 118 and 128 were received in Hindi.

Twenty starred questions (Nos. 62 to 74, 77 to 78, 80 to 82, 84 and 85) were orally answered and supplementary questions were asked on nineteen of them. Replies to the remaining questions (including starred questions Nos. 75, 76, 79 and 83 of which the questioners were absent) were laid on the Table of the House.

The replies to fifty-nine starred questions (Nos. 1 to 44, 46 to 56 and 58 to 61), which were put down on the order paper for the 3rd August, 1953 were laid on the Table to-day, the House having adjourned without transacting any business on the 3rd August, 1953.

### 3. Unstarred Questions

Forty-three unstarred questions (Nos. 37 to 41 and 43 to 80) were put down on the order paper. Unstarred question No. 42 was transferred to the list of questions for 14th August, 1953. Original notices of unstarred question Nos. 37, 38, 70, 71 and 74 were received in Hindi. Replies to the unstarred questions were laid on the Table.

[P.T.O.]

Replies to thirty-four unstarred questions (Nos. 1 to 11, 13 to 14 and 16 to 36) which were put down on the order paper for the 3rd August, 1953, were also laid on the Table today. Unstarred question No. 12 was deleted and unstarred question No. 15 was transferred to the list of questions for the 7th August, 1953.

#### **4. Resignation of Member**

The Deputy Speaker announced that Shri P. T. Chacko had resigned his seat in the House with effect from the 3rd July, 1953.

#### **5. Message from the Speaker re: Leave of Absence**

The Deputy Speaker read out a message from the Speaker asking for leave of absence from the meetings of the House which the House was pleased to grant.

#### **6. Leave of Absence**

Shri R. P. Nevatia was granted leave of absence from all the meetings of the House with effect from the 3rd August to 29th August, 1953.

#### **7. Presentation of Report of Public Accounts Committee**

Shri B. Das presented the Eighth Report of the Public Accounts Committee on the 'Disposal of Tyres and Tubes'.

#### **8. Papers laid on the Table**

(1) Secretary laid on the table a copy of the statement showing the Bills passed by the Houses of Parliament during the Third Session 1953 and assented to by the President. He also informed the House that the Constitution (Second Amendment) Bill which was passed by the Houses of Parliament during the Second Session was assented to by the President on the 1st May, 1953.

(2) The following papers were also laid on the Table:—

(i) A copy of each of the following papers under sub-section (2) of section 16 of the Tariff Commission Act, 1951:—

(a) Report of the Tariff Commission on the Power and Distribution Transformer Industry (1952).

(b) Corrigendum, dated the 3rd March, 1953, incorporating certain amendments to the Report of the Tariff Commission on the Power and Distribution Transformer Industry (1952).

(c) Ministry of Commerce and Industry Resolution No. 11(1)-T.B/51, dated the 30th May, 1953.

- (d) Ministry of Commerce and Industry Notification No. 11(1)-T.B./51, dated the 30th May, 1953.
  - (e) Report of the Tariff Commission on the Automobile Industry (1953).
  - (f) Corrigendum to the Tariff Commission's Report on the Automobile Industry (1953).
  - (g) Ministry of Commerce and Industry Resolution No. 21(1)-T.B./52, dated the 31st May, 1953.
  - (h) Ministry of Commerce and Industry Notification No. 21(1)-T.B./52, dated the 31st May, 1953.
  - (i) Report of the Tariff Commission on the Continuance of Protection to the Glucose Industry (1953).
  - (j) Ministry of Commerce and Industry Resolution No. 12(2)-T.B./53, dated the 27th June, 1953.
  - (k) Ministry of Commerce and Industry Notification No. 12(2)-T.B./53, dated the 27th June, 1953.
- (ii) A copy of the Ministry of Commerce and Industry Order No. S.R.O. 987, dated the 26th May, 1953.
- (iii) A copy of each of the following Ministry of Works, Housing and Supply notifications under sub-section (2) of section 17 of the Requisitioning and Acquisition of Immovable Property Act, 1952:—
- (a) Notification No. 1608-EII/53, dated the 8th May, 1953.
  - (b) Notification No. 3166-EII/53, dated the 29th June, 1953.
  - (c) Notification No. 3167-EII/53, dated the 29th June, 1953.
- (iv) A copy of the Ministry of Works, Housing and Supply Notification No. 1654-EII/53, dated the 18th May, 1953, under sub-section (3) of section 22 of the Requisitioning and Acquisition of Immovable Property Act, 1952.
- (v) A copy of the Report of the Election Commission regarding disposal of election petitions arising out of the last general elections.

#### **9. Government Bill Introduced**

The Indian Patent and Designs (Amendment) Bill, 1953.

#### **10. Government Bill referred to Select Committee**

The Representation of the People (Amendment) Bill, 1953, was referred to a Select Committee consisting of the following members with instructions to report by the 22nd August, 1953:—

1. Shri Mukund Lal Agrawal.
2. Shri Ram Shanker Lal.
3. Shri Piare Lall Kureel 'Talib'.
4. Shri Venkatesh Narayan Tivary.
5. Shri Hari Vinayak Pataskar.

[P.T.O.]

6. Shri Bhawanji A. Khimji.
7. Shrimati Jayashri Raiji.
8. Shrimati Anasuyabai Kale.
9. Sardar Amar Singh Saigal.
10. Shri Krishnacharya Joshi.
11. Shri Nandlal Joshi.
12. Shri Gajendra Prasad Sinha.
13. Shri Lalit Narayan Mishra.
14. Shri Nageshwar Prasad Sinha.
15. Shri N. Rachiah.
16. Shri Lokenath Mishra.
17. Shri K. T. Achuthan.
18. Shri S. V. Ramaswamy.
19. Shri Paidi Lakshmayya.
20. Shri Tek Chand.
21. Shri Radha Raman.
22. Shri Bheekha Bhai.
23. Shri Muhammed Khuda Bukhsh.
24. Pandit Thakur Das Bhargava.
25. Shri Upendranath Barman.
26. Shri Beli Ram Das.
27. Sardar Hukam Singh.
28. Shri N. C. Chatterjee.
29. Shri Kamal Kumar Basu.
30. Shri K. S. Raghavachari.
31. Shri V. P. Nayar.
32. Dr. A. Krishnaswami.
33. Pandit Suresh Chandra Mishra.
34. Shri Frank Anthony.
35. Dr. Lanka Sundaram.
36. Shri Dev Kanta Borooah.
37. Shri Shankar Shantaram More.
38. Shri Umashanker Muljhibhai Trivedi.
39. Shri Jaswantraaj Mehta.
40. Shri Bhawani Singh.
41. Shri R. Velayudhan.
42. Shri M. R. Krishna.
43. Shri C. C. Biswas.

(The House adjourned till 8-15 A.M. on Wednesday, the 5th August, 1953.)

**M. N. KAUL,**  
Secretary.

# HOUSE OF THE PEOPLE

## PARLIAMENTARY BULLETIN—PART I

[Brief record of Proceedings]

August 5, 1953

No. 178

### 1. Starred Questions

Fifty Starred Questions (Nos. 130—174 and 176—180) were put down on the order paper. Starred Question No. 175 was deleted. Original notices of starred questions Nos. 158, 159, 160 and 180 were received in Hindi. Twenty-four starred questions (Nos. 130—153), were orally answered and supplementary questions were asked on twenty-one of them. Replies to the remaining questions were laid on the Table of the House.

### 2. Unstarred Questions

Thirty Unstarred Questions (Nos. 81—110) were put down on the order paper. Original notices of Unstarred Questions Nos. 84, 85, 106 and 110 were received in Hindi. Replies to the unstarred questions were laid on the Table of the House.

### 3. Papers laid on the Table

The following papers were laid on the Table:—

- (1) A copy each of the following documents in accordance with Sub-section (2) of Section 18 of the Rehabilitation Finance Administration Act, 1948, namely:—
  - (i) Report of the Rehabilitation Finance Administration for the half-year ended the 31st December, 1952.
  - (ii) Analysis of charges for the year ended the 31st December, 1952.
  - (iii) Statement of loans called up during the year 1952.
  - (iv) Statement of overdue instalments for the period ended the 31st December, 1952.

[P.T.O.]

- (2) A copy of the Ministry of Finance Notification No. 102-IF(1)/52, dated the 4th February, 1953, under sub-section (3) of Section 114 of the Insurance Act, 1938.
- (3) A copy of the Report of the Commissioner for Scheduled castes and Scheduled Tribes for the year 1952 under clause (2) of article 338 of the Constitution.
- (4) A copy of the Financial Agreement between the Government of India and the Government of the United Kingdom signed in New Delhi on the 20th July, 1953.
- (5) A copy of the Ministry of Home Affairs Notification No. 18/12/53-Public, dated the 10th June, 1953, in accordance with sub-section (2) of section 11 of the Salaries and Allowances of Ministers Act, 1952.

#### 4. Government Bill passed

*The Central Silk Board (Amendment) Bill, 1952, as amended.*

On the motion for consideration of the Bill moved by Shri D. P. Karmarkar, the following members took part in the debate:—

- (1) Shri Tridib Kumar Chaudhuri.
- (2) Shri M. S. Gurupadaswamy.
- (3) Dr. Mono Mohon Das.
- (4) Sardar Amar Singh Saigal.
- (5) Shri Khub Chand Sodhia.
- (6) Dr. Ch. V. Rama Rao.
- (7) Shri T. S. Avinashilingam Chettiar.
- (8) Shri Kamakhya Prasad Tripathi.
- (9) Shri Banarsi Prasad Jhunhunwala.
- (10) Shri Kanhu Ram Deogam.
- (11) Shri Resham Lal Jangde.
- (12) Shri N. Rachiah.
- (13) Shri Raghunath Singh.
- (14) Shri Satis Chandra Samanta.

Shri D. P. Karmarkar replied to the debate.

Clauses 2, 3, 5, 6, 7, 9, 10, 11 and 12 were adopted.

Clauses 4, 8 and 1 were adopted as amended.

The Long Title and the Enacting Formula were also adopted.

The Bill, as amended, was passed.

**5. Government Bill under consideration**

**The Collection of Statistics Bill, 1952**

The following members took part in the debate on the motion for consideration of the Bill:—

(1) Shri D. P. Karmarkar.

(2) Shri N. C. Chatterjee (Speech unfinished).

The discussion was not concluded.

(The House adjourned till 8-15 A.M. on Thursday, the 6th August, 1953.)

**M. N. KAUL,**  
Secretary.



**HOUSE OF THE PEOPLE**  
**PARLIAMENTARY BULLETIN—PART I**

August 6, 1953

**No. 179**

**1. Starred Questions**

Fifty-nine starred questions (Nos. 181 to 233 and 236 to 241) were put down on the order paper. Starred questions Nos. 234 and 235 were deleted from the list. The original notices of starred questions Nos. 230, 231, 238 and 241 were received in Hindi.

Twenty-three starred questions (Nos. 181 to 194, 196, 197, 200 to 205 and 228) were orally answered and supplementary questions were asked on twenty-two of them. Starred questions Nos. 194 and 228 were answered together with the permission of the Chair. Replies to the remaining questions (including starred questions Nos. 195, 198 and 199 of which the questioners were absent) were laid on the Table.

**2. Unstarred Questions**

Twenty-nine unstarred questions (Nos. 111 to 139) were put down on the order paper. The original notices of unstarred questions Nos. 123, 127 and 128 were received in Hindi. Replies to the unstarred questions were laid on the Table.

**3. Adjournment Motions**

After a preliminary discussion and statement by the Prime Minister, the Deputy Speaker withheld his consent to the moving of two adjournment motions by Dr. Lanka Sundaram and Shri Kandala Subrahmanyam regarding the fast undertaken by Shri T. Kami Reddy against the exclusion of certain areas of the Bellary district from the proposed Andhra State.

**4. Leave of Absence**

Shri A. K. Basu was granted leave of absence from all the meetings of the House during the Fourth Session, 1953.

[P.T.O.]

## 5. Papers laid on the Table

Shri T. T. Krishnamachari laid on the table a copy of each of the following papers under sub-section (2) of section 16 of the Tariff Commission Act, 1951:—

- (i) Report of the Tariff Commission on the fair retention prices of steel produced by the Tata Iron and Steel Co. Ltd. (1953); and
- (ii) Ministry of Commerce and Industry Resolution No. SC(A)-2(96)/52, dated the 20th July, 1953.

## 6. Government Bill passed

### *The Collection of Statistics Bill, 1952*

Further discussion on the motion for consideration of the Bill, moved on the 5th August, 1953, was resumed and the following members took part in the debate:—

- (1) Shri N. C. Chatterjee.
- (2) Shri Harihar Nath Shastri.
- (3) Shri Shankar Shantaram More.
- (4) Shri Tulsidas Kilachand.
- (5) Pandit Thakar Das Bhargava.
- (6) Shri Hirendra Nath Mukerjee.
- (7) Shri Tek Chand.
- (8) Shri Joachim Alva.
- (9) Shri Mangalagiri Nanadas.
- (10) Shri Asim Krishna Dutt.
- (11) Shri Sarangadhar Das.

Shri D. P. Karmarkar replied to the debate.

Clauses 4, 5, 7, 9, 10, 11, 12 and 13 were adopted.

Clauses 2, 3, 6, 8, 14, 15 and 1 were adopted as amended.

The Long Title and the Enacting Formula were also adopted.

On the motion that the Bill, as amended, be passed the following members took part in the debate:—

- (1) Shri Rohini Kumar Chaudhuri.
- (2) Shri K. S. Raghavachari.
- (3) Shri D. P. Karmarkar.

The Bill, as amended, was passed.

(The House adjourned till 8-15 A.M. on Friday, the 7th August, 1953.)

M. N. KAUL,  
Secretary.

# HOUSE OF THE PEOPLE

## PARLIAMENTARY BULLETIN—PART I [Brief record of Proceedings]

August 7, 1953

No. 180

### 1. Starred Questions

Sixty-eight starred questions (Nos. 242 to 299 and 302 to 311) were put down on the order paper. Starred questions Nos. 300 and 301 were deleted from the list. The original notices of starred questions Nos. 271 to 273 and 304 to 306 were received in Hindi.

Twenty-three starred questions (242 to 253, 255 to 258 and 260 to 266) were orally answered and supplementary questions were asked on twenty of them. Replies to the remaining questions (including starred questions Nos. 254 and 259 of which the questioners were absent) were laid on the Table of the House.

### 2. Unstarred Questions

Thirty-three unstarred questions (Nos. 140 to 165 and 167 to 173) were put down on the order paper. Unstarred question No. 166 was deleted from the list. The original notices of unstarred questions Nos. 140, 141 and 164 were received in Hindi. Replies to the unstarred questions were laid on the Table of the House.

### 3. Government Bill under consideration

#### *The Coir Industry Bill, 1952*

After the motion for consideration of the Bill was moved by Shri D. P. Karmarkar, an amendment that the Bill be referred to a Select Committee was moved by Shri V. P. Nayar. The following members took part in the debate:—

- (1) Shri V. P. Nayar.
- (2) Shri A. M. Thomas
- (3) Shri R. Velayudhan
- (4) Shri K. A. Damodara Menon
- (5) Shri P. T. Punnoose (Speech unfinished)

### 4. Private Members' Resolutions

Dr. Ram Subhag Singh moved the following Resolution:—

"This House is of opinion that immediate steps be taken to impart compulsory military training to all High School and College students."

[P.T.O.]

Amendments were moved by—

- (1) Shri A. K. Gopalan.
- (2) Shri Umaçharan Patnaik.

Three amendments were ruled out of order.

The following members took part in the debate:—

- (1) Shri Uma Charan Patnaik.
- (2) Shri Raghbir Sahai.
- (3) Shri Narhar Vishnu Gadgil.
- (4) Shri Atma Singh Namdhari.
- (5) Shrimati Sushama Sen.
- (6) Prof. C. P. Mathew.
- (7) Shrimati Uma Nehru.
- (8) Shri Kotha Raghuramaiah.
- (9) Prof. Shriman Narayan Agarwal.
- (10) Dr. Satyanarain Sinha.
- (11) Kumari Annie Mascarene.
- (12) Shri Rohini Kumar Chaudhuri.
- (13) Shri Bhagwat Jha 'Azad'.
- (14) Shri B. H. Khardekar.
- (15) Shri Satish Chandra *(Speech unfinished)*.

The discussion was not concluded.

#### **5. Discussion re: calling of troops in Calcutta**

Shri A. K. Gopalan raised a discussion on the calling of troops in Calcutta in July, 1953.

The following members took part in the debate:—

- (1) Shri N. C. Chatterjee.
- (2) Shri Mahavir Tyagi.
- (3) Shri Asim Krishna Dutt.
- (4) Shri Hirendra Nath Mukerjee.
- (5) Shri Atulya Ghosh.
- (6) Shrimati Sucheta Kripalani.
- (7) Dr. Kailas Nath Katju.

(The House adjourned till 8-15 A.M. on Monday, the 10th August, 1953).

M. N. KAUL,  
Secretary.

# HOUSE OF THE PEOPLE

## PARLIAMENTARY BULLETIN—PART I

[Brief record of Proceedings]

August 10, 1953

No. 181

### 1. Starred Questions

Forty starred questions (Nos. 312—320 and 322—352) were put down on the order paper. Starred question No. 321 was withdrawn by the Member. Original notice of starred question No. 341 was received in Hindi. Nineteen starred questions (Nos. 312—320, 322—323 and 326—333) were orally answered and supplementary questions were put on eighteen of them. Replies to the remaining questions (including starred questions Nos. 324 and 325, of which the questioner was absent) were laid on the Table of the House.

### 2. Unstarred Questions

Twenty-three unstarred questions (Nos. 174—181 and 183—197) were put down on the order paper. Unstarred question No. 182 was withdrawn by the Member. Original notices of unstarred questions Nos. 189 and 197 were received in Hindi. Replies to unstarred questions were laid on the Table of the House.

### 3. Statement by Prime Minister

The Prime Minister made a statement in regard to the recent events in Kashmir resulting in a change in Government in that State.

### 4. Papers laid on the Table

The Minister for Parliamentary Affairs laid on the Table the following statements showing the action taken by the Government on various assurances, promises and undertakings given during the various sessions shown against each:—

- (1) Supplementary Statement No. II ... Third Session of the House of the People, 1953.
- (2) Supplementary Statement No. III ... Second Session of the House of the People, 1952.
- (3) Supplementary Statement No. IV ... First Session of the House of the People, 1952.

[P.T.O.]

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|---|--|
| (4) Supplementary Statement No. VIII.   | Fourth Session of the Provisional Parliament, 1951.              |
| (5) Supplementary Statement No. VII ... | Third Session (Second Part) of the Provisional Parliament, 1951. |
| (6) Supplementary Statement No. V ...   | Second Session of the Provisional Parliament, 1950.              |
| (7) Supplementary Statement No. VIII.   | First Session of the Provisional Parliament, 1950.               |

### 5. Ruling by Deputy Speaker

The Deputy Speaker gave a ruling regarding the procedure for raising a point of order in the House.

### 6. Government Bill introduced

The Andhra State Bill, 1953.

### 7. Government Bill under consideration

*The Estate Duty Bill, 1952, as reported by the Select Committee*

Further discussion on the motion for consideration of the Bill, moved on the 13th May, 1953, was resumed and the following members took part in the debate:—

- (1) Dr. Lanka Sundaram
- (2) Shri C. D. Pande
- (3) Shri Rohini Kumar Chaudhuri
- (4) Shri B. H. Khardekar
- (5) Shri M. S. Gurupadaswamy
- (6) Shri T. S. Avinashilingam Chettiar
- (7) Shri Ganish Sadashiv Altekar
- (8) Pandit Suresh Chandra Mishra
- (9) Shri R. Velayudhan
- (10) Shri S. V. Ramaswamy
- (11) Dr. Ch. V. Rama Rao
- (12) Shri Mulchand Dube
- (13) Shri C. R. Iyyunni (*Speech unfinished*)

The discussion was not concluded.

(The House adjourned till 8-15 A.M. on Tuesday, the 11th August, 1953.)

**M. N. KAUL,**  
Secretary.

# HOUSE OF THE PEOPLE

## PARLIAMENTARY BULLETIN—PART I

[Brief record of Proceedings]

August 11, 1953

No. 182

### 1. Starred Questions

Forty-five starred questions (Nos. 353 to 397) were put down on the order paper. The original notice of starred question No. 383 was received in Hindi.

Twenty-three starred questions (Nos. 353, 354, 356, 360 to 375 and 377 to 380) were orally answered and supplementary questions were asked on twenty-one of them. Replies to the remaining questions (including Starred Questions Nos. 355, 357, 358, 359 and 376 of which the questioners were absent) were laid on the Table.

### 2. Unstarred Questions

Nineteen unstarred questions (Nos. 198 to 213 and 215 to 217) were put down on the order paper. The original notice of unstarred question No. 215 was received in Hindi. Replies to the unstarred questions were laid on the Table.

### 3. Short Notice Question

One Short Notice Question regarding deterioration in steel production in Burnpur addressed to the Minister of Commerce and Industry was asked and answered. Supplementary questions raised thereon were also answered.

[P.T.O.]

#### 4. Papers laid on the Table

The Minister for Commerce and Industry laid on the Table of the House the following papers:—

- (1) A copy of the Ministry of Commerce and Industry Order No. S.R.O. 1478, dated the 24th July, 1953, published in the Gazette of India, Part II, Section 3, dated the 1st August, 1953.
- (2) A copy of the Ministry of Commerce and Industry Notification No. S.R.O. 1512, dated the 30th July, 1953, published in the Gazette of India, Extraordinary, Part II, Section 3, dated the 30th July, 1953.
- (3) A statement in connection with the Fourth Report of the Public Accounts Committee on the Import and Sale of Japanese Cloth.

#### 5. Government Bill under consideration

*The Estate Duty Bill, 1952, as reported by the Select Committee.*

Further discussion on the motion for consideration of the Bill, moved on the 13th May, 1953, continued and the following members took part in the debate:—

- (1) Shri C. R. Iyyunni.
- (2) Shri N. C. Chatterjee
- (3) Shri Narhar Vishnu Gadgil
- (4) Shrimati Jayashri Raiji
- (5) Shri S. V. L. Narasimham
- (6) Shri K. S. Raghavachari
- (7) Dr. A. Krishnaswami
- (8) Shri Ahmed Mohiuddin
- (9) Her Highness Rajmata Kamlendu Mati Shah
- (10) Shri Shankar Shantaram More (*Speech unfinished*).

The discussion was not concluded.

(The House adjourned till 8-15 A.M. on Wednesday, the 12th August, 1953.)

M. N. KAUL,  
Secretary.



# HOUSE OF THE PEOPLE

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## PARLIAMENTARY BULLETIN—PART I

[Brief record of Proceedings]

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August 12, 1953

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**No. 183**

### **1. Starred Questions**

Forty-two starred questions (Nos. 398 to 439) were put down on the order paper. The Original notice of starred question No. 435 was received in Hindi.

Twenty-four starred questions (Nos. 398 to 401, 404, 405, 409, 410, 412, 413, 416, 417, 419, 421 to 423, 426, 428, 430 and 434 to 438) were orally answered and supplementaries were put on nineteen of them. Replies to starred questions Nos. 402, 403, 406 to 408, 411, 414, 415, 418, 420, 424, 425, 427, 429 and 431 to 433 of which the questioners were absent and starred question No. 439 which was not reached for oral answer were laid on the Table.

Starred questions Nos. 436 to 438 were answered together, as relating to the same subject.

### **2. Unstarred Questions**

Twenty-eight unstarred questions (Nos. 218 to 245) were put down on the order paper. Original notices of unstarred questions Nos. 218, 222 to 224 and 243 were received in Hindi. Replies to the unstarred questions were laid on the Table.

### **3. Leave of absence**

Shri U. Srinivasa Malliah was granted leave of absence from the meetings of the House till the 31st August, 1953.

P.T.O.

#### 4. Papers laid on the Table

The Deputy Minister for Railways and Transport laid on the table a copy of each of the following notifications under sub-section (3) of Section 52 of the Delhi Road Transport Authority Act, 1950:

- (1) Ministry of Transport Notification No. 18-TAG(5)/53, dated the 13th June, 1953; and
- (2) Ministry of Transport Notification No. 18-TAG(6)/52, dated the 23rd June, 1953.

#### 5. Government Bill under consideration

THE ESTATE DUTY BILL, 1952, AS REPORTED BY THE SELECT COMMITTEE.

Further discussion on the motion for consideration of the Bill, moved on the 13th May, 1953, continued and the following members took part in the debate:—

- (1) Shri Shankar Shantaram More
- (2) Shri Tulsidas Kilachand
- (3) Shri Hari Vinayak Pataskar
- (4) Shri Radheshyam Ramkumar Morarka
- (5) Shrimati Tarkeshwari Sinha.
- (6) Shri Hirendra Nath Mukerjee.
- (7) Shri K. T. Achuthan
- (8) Shri N. Rachiah
- (9) Shri Umashanker Muljibhai Trivedi.

Shri C. D. Deshmukh replied to the debate.

The motion that the Bill be taken into consideration was adopted.

(The House adjourned till 8-15 A.M. on Thursday, the 13th August, 1953.)

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#### Corrigendum

In Parliamentary Bulletin—Part I, dated the 11th August, 1953, in para. 5 under the heading "Government Bill under consideration", after the name of Shri C. R. Iyyunni at Serial No. 1, insert "(2) Dr. N. B. Khare" and re-number the subsequent entries accordingly.

M. N. KAUL,  
Secretary.

# HOUSE OF THE PEOPLE

## PARLIAMENTARY BULLETIN—PART I

[Brief record of Proceedings]

August 13, 1953

No. 184

### 1. Starred Questions

Forty Starred Questions (Nos. 440—479) were put down on the order paper. Original Notice of starred question No. 460 was received in Hindi. Seventeen starred questions (Nos. 440—455 and 477) were orally answered and supplementary questions were put on all of them. Replies to the remaining questions were laid on the Table of the House. Starred Questions Nos. 446 and 477 were answered together as relating to the same subject.

### 2. Unstarred Questions

Twenty-five unstarred questions (Nos. 246—270) were put down on the order paper. Replies to unstarred questions were laid on the Table of the House.

### 3. Presentation of Petitions

Shri Sivamurthi Swami presented two petitions, one signed by 8 petitioners and the other signed by 203 petitioners, regarding the Andhra State Bill, 1953.

### 4. Government Bill under consideration

*The Andhra State Bill, 1953*

The motion for consideration of the Bill was moved by Dr. Kailas Nath Katju and an amendment that the Bill be referred to a Select Committee was moved by Dr. Lanka Sundaram. The following members took part in the debate:—

- (1) Dr. Lanka Sundaram
- (2) Shri R. Venkataraman

[P.T.O.]

(3) Shri B. Ramachandra Reddi

(4) Shri Kotha Raghuramaiah

(5) Shri Kadiyala Gopala Rao

(6) Shri S. Nijalingappa

(7) Shri K. S. Raghavachari

(8) Dr. Ch. V. Rama Rao (*Speech unfinished*).

The discussion was not concluded.

(The House adjourned till 8-15 A.M. on Friday, the 14th August, 1953.)

M. N. KAUL,  
Secretary.

# HOUSE OF THE PEOPLE

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## PARLIAMENTARY BULLETIN—PART I

[Brief record of Proceedings]

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August 14, 1953

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**No. 185**

### **1. Starred Questions**

Fifty-five starred questions (Nos. 480 to 501, 504 to 525 and 527 to 537) were put down on the order paper. The original notices of starred questions Nos. 515 and 516 were received in Hindi. Starred question No. 502 was withdrawn by the Member and starred question No. 503 was transferred to the list of questions for the 20th August, 1953.

Eighteen starred questions (Nos. 480 to 482 and 485 to 499) were orally answered and supplementary questions were asked on all of them. Replies to the remaining questions (including starred questions Nos. 483 and 484 of which the questioners were absent) were laid on the Table.

### **2. Unstarred Questions**

Twenty unstarred questions (Nos. 271 to 273 and 275 to 291) were put down on the order paper. The original notices of unstarred questions Nos. 275 and 276 were received in Hindi. The answers to the unstarred questions were laid on the Table.

### **3. Short Notice Question**

A short notice question regarding the arrest of an Ordnance Factory worker addressed to the Minister of Defence was asked and answered. Supplementary questions raised thereon were also answered.

[P.T.O.]

#### 4. Extension of time for presentation of Report of Select Committee

The House adopted the motion for the extension of time for the presentation of the Report of the Select Committee on the Muslim Wakfs Bill by Shri Syed Mohammad Ahmad Kazmi upto the last day of the second week of the next session.

#### 5. Government Bill under consideration

##### *The Andhra State Bill, 1953*

Further discussion on the motion for consideration of the Bill and the amendment for reference of the Bill to a Select Committee, moved on the 13th August, 1953, continued. The following members took part in the debate:—

- (1) Dr. Ch. V. Rama Rao.
- (2) Shri P. Natesan.
- (3) Shri K. Kelappan.
- (4) Shri B. S. Murthy.
- (5) Shri S. V. Ramaswamy.

The discussion was not concluded.

#### 6. Private Members' Bills Introduced

(1) The Women's and Children's Institutions Licensing Bill by Shrimati Maniben Vallabhbai Patel.

(2) The Suppression of Immoral Traffic and Brothels Bill by Shrimati Maniben Vallabhbai Patel.

(3) The Parliament Library Bill by Prof. Diwan Chand Sharma.

(4) The Military Pensions Bill by Dr. N. B. Khare.

(5) The Indian Livestock Improvement Bill by Shri Jhulan Sinha.

(6) The Restraint of Dowry Bill by Shrimati Renu Chakravartty.

(7) The Code of Criminal Procedure (Amendment) Bill (*Omission of sections 268, 284 and 309 and amendment of section 286 etc.*) by Shri Khub Chand Sodhia.

(8) The Indian Penal Code (Amendment) Bill (*Insertion of new section 294B*) by Shri Nageshwar Prasad Sinha.

(9) The Indian Registration (Amendment) Bill (*Insertion of new section 20A*) by Shri Satis Chandra Samanta.

(10) The Indian Registration (Amendment) Bill (*Amendment of section 21*) by Shri S. V. Ramaswamy.

(11) The Displaced Persons (Debts Adjustment) Amendment Bill (*Substitution of section 32*) by Shri Atma Singh Namdhari.

(12) The Prevention of Cow Slaughter Bill by Shri Nandlal Sharma.

(13) The Children's Protection Bill by Shrimati Sushama Sen.

**7. Private Member's Bill withdrawn**

*The Orphanage Bill by Shri M. L. Dwivedi*

Further discussion on the motion for consideration of the Bill, moved on the 13th March, 1953, was resumed and the following members took part in the debate:—

- (1) Dr. Satyanarain Sinha.
- (2) Shri Pisupati Venkata Raghaviah.
- (3) Seth Govind Das.
- (4) Prof. Diwan Chand Sharma.
- (5) Shri K. A. Damodara Menon.
- (6) Shri K. T. Achuthan.
- (7) Shri Keshava Deva Malaviya.

Shri M. L. Dwivedi replied to the debate.

The Bill was withdrawn by leave of the House.

(The House adjourned till 8-15 A.M. on Monday, the 17th August, 1953.)

M. N. KAUL,  
Secretary.

# HOUSE OF THE PEOPLE

## PARLIAMENTARY BULLETIN—PART I

[Brief record of Proceedings]

August 17, 1953

**No. 186**

### **1. Starred Questions**

Fifty-one starred questions (Nos. 538 to 572, 574 to 586 and 588 to 590) were put down on the order paper. Starred question No. 573 was transferred to the list of questions for the 27th August, 1953 and starred question No. 587 was withdrawn by the Member. Original notices of starred questions Nos. 568 and 569 were received in Hindi.

Sixteen starred questions (Nos. 538 to 552 and 556) were orally answered and supplementaries were asked on all of them. Replies to the remaining questions (including starred questions Nos. 553 to 555 of which the questioner was absent) were laid on the Table.

### **2. Unstarred Questions**

Thirty-seven unstarred questions (Nos. 292 to 328) were put down on the order paper. The original notices of unstarred questions Nos. 292, 295, 296, 317 and 318 were received in Hindi. The answers to unstarred questions were laid on the Table.

### **3. Short Notice Question**

A Short Notice Question regarding fixation of sugar-cane prices addressed to the Minister of Food and Agriculture was asked and answered. Supplementaries raised thereon were also answered.

### **4. Leave of absence**

Shri Dasaratha Deb was granted leave of absence from all the meetings of the House during the current session.

### **5. Statement by Prime Minister**

The Prime Minister made a statement on foreign affairs.

### **6. Presentation of Report of Committee on Petitions**

Shrimati Renu Chakravartty presented the report of the Committee on Petitions on the Andhra State Bill, 1953.

[P.T.O.]



## 7. Papers laid on the Table

The following papers were laid on the Table of the House:—

- (1) A copy of the Report of the Indian Delegation to the Sixth World Health Assembly held in Geneva in May, 1953.
- (2) A copy of the Ministry of Transport Notification No. 18-TAG(2)/53, dated the 3rd August, 1953, under subsection (3) of Section 52 of the Delhi Road Transport Authority Act, 1950.

## 8. Motion for election to committee and programme of dates for election thereto.

Motion for election of one member to the Employees' State Insurance Corporation was moved and adopted. The Deputy Speaker announced the following programme of dates for election thereto:—

- (1) Nominations to be filed in the Parliamentary Notice Office upto 12 Noon on Wednesday, the 19th August, 1953.
- (2) Withdrawal of candidatures will be received in the Parliamentary Notice Office upto 12 Noon on Thursday, the 20th August, 1953.
- (3) Election, if necessary, will be held on Wednesday, the 26th August, 1953 in Committee Room No. 62, First Floor, Parliament House, between the hours 10-30 A.M. and 1 P.M.

## 9. Government Bill under consideration

*The Andhra State Bill, 1953*

Further discussion on the motion for consideration of the Bill and the amendment for reference of the Bill to a Select Committee, moved on the 13th August, 1953, continued. The following members took part in the Debate:—

- (1) Shri C. D. Deshmukh
- (2) Shri J. B. Kripalani
- (3) Shri Rayasam Seshagiri Rao
- (4) Dr. M. V. Gangadhara Siva
- (5) Shri T. N. Vishwanatha Reddy
- (6) Shri Paidi Lakshmayya
- (7) Swami Ramananda Tirtha
- (8) Shri N. C. Chatterjee
- (9) Dr. A. Krishnaswami
- (10) Dr. N. M. Jaisoorya

(11) Shri Balwant Nagesh Datar

(12) Shri C. R. Chowdary. (*Speech unfinished.*)

The discussion was not concluded.

(The House adjourned till 8-15 A.M. on Tuesday, the 18th August, 1953.)

**M. N. KAUL,**  
**Secretary.**

# HOUSE OF THE PEOPLE

## PARLIAMENTARY BULLETIN—PART I

[Brief record of Proceedings]

August 18, 1953

No. 187

### 1. Starred Questions

Thirty-seven starred questions (Nos. 591—627) were put down on the order paper. Original notices of starred questions Nos. 610, 611, 620, 622 and 625 were received in Hindi. Eighteen starred questions (Nos. 591—608) were orally answered and supplementary questions were asked on all of them. Replies to the remaining questions were laid on the Table of the House.

### 2. Unstarred Questions

Nine unstarred questions (Nos. 329—337) were put down on the order paper. Original notice of unstarred question No. 336 was received in Hindi. Replies to unstarred questions were laid on the Table of the House.

### 3. Paper laid on the Table

The Minister for Law and Minority Affairs laid on the Table, under sub-section (2) of section 9 of the Delimitation Commission Act, 1952, a copy of the Delimitation Commission, India, Final Order No. 1, published in the Gazette of India Extraordinary, Part II, Section 3, dated the 17th July, 1953.

### 4. Motions for Elections to Committees and Programme of dates for Elections thereto.

Motions for election of one member each to the All India Council for Technical Education and the Central Advisory Board of Education were moved and adopted. The Deputy Speaker announced the following programme of dates for election thereto:—

- (1) Nominations to be filed in the Parliamentary Notice Office upto 12 Noon on Saturday, the 22nd August, 1953.

[P.T.O.]

- (2) Withdrawal of candidatures will be received in the Parliamentary Notice Office upto 12 Noon on Monday, the 24th August, 1953.
- (3) Election, if necessary, will be held on Friday, the 28th August, 1953 in Committee Room No. 62, First Floor, Parliament House, between the hours 10-30 A.M. and 1 P.M.

#### 5. Government Bill under consideration

##### *The Andhra State Bill, 1953*

Further discussion on the motion for consideration of the Bill and the amendment for reference of the Bill to a Select Committee, moved on the 13th August, 1953, continued. The following members took part in the debate:—

- (1) Shri C. R. Chowdary
- (2) Shri B. Das
- (3) Shri Jaipal Singh
- (4) Shri Narhar Vishnu Gadgil
- (5) Shri Harindranath Chattopadhyaya
- (6) Shri T. S. Avinashilingam Chettiar
- (7) Shri Tekur Subrahmanyam
- (8) Shri V. Muniswamy Avl. Thirukuralar
- (9) Shri K. A. Damodara Menon
- (10) Shri B. Rajagopala Rao
- (11) Shri C. R. Basappa
- (12) Shri S. V. L. Narasimham
- (13) Shri C. R. Narasimhan
- (14) Kumari Annie Mascarene
- (15) H. H. Maharaja Rajendra Narayan Singh Deo
- (16) Shri Sivamurthi Swami (*Speech unfinished*)

The discussion was not concluded.

(The House adjourned till 8-15 A.M. on Wednesday, the 19th August, 1953.)

M. N. KAUL,  
Secretary.

# HOUSE OF THE PEOPLE

## PARLIAMENTARY BULLETIN—PART I

[Brief record of Proceedings]

August 19, 1953

No. 188

### 1. Starred Questions

Forty-six starred questions (Nos. 628 to 673) were put down on the order paper. Original notices of starred questions Nos. 632, 661, 662, 666 and 667 were received in Hindi. Starred question No. 649 was not asked by the Member.

Twenty-one starred questions (Nos. 628 to 640, 642, 643, 645 to 648, 650 and 651) were orally answered and supplementary questions were asked on nineteen of them. Replies to the remaining questions (including starred questions Nos. 641 and 644 of which the questioner was absent) were laid on the Table.

### 2. Unstarred Questions

Twenty-one unstarred questions (Nos. 338 to 343 and 345 to 359) were put down on the order paper. Unstarred question No. 344 was transferred to the list of questions for the 25th August, 1953. Original notices of unstarred questions Nos. 353, 354, 355 and 357 were received in Hindi. Replies to the unstarred questions were laid on the Table.

### 3. Government Bill under consideration

*The Andhra State Bill, 1953*

Further discussion on the motion for consideration of the Bill and the amendment for reference of the Bill to a Select Committee, moved on the 13th August, 1953, continued. The following Members took part in the debate:—

- (1) Shri Sivamurthi Swami
- (2) Shri C. P. Matthen
- (3) Shri P. Kakkan

[P.T.O.]

- (4) Shri R. Velayudhan
- (5) Shri N. R. M. Swamy
- (6) Shri Sarangadhar Das
- (7) Pandit Thakur Das Bhargava
- (8) Shri H. C. Heda
- (9) Shri N. Rachiah
- (10) Shri Y. Eswara Reddi
- (11) Shri K. T. Achuthan
- (12) Shri M. R. Krishna
- (13) Shri M. S. Gurupadaswamy
- (14) Sardar Hukam Singh
- (15) Shri Kandala Subrahmanyam
- (16) Shri Raghavendrarao Srinivasrao Diwan
- (17) Shri Krishnacharya Joshi
- (18) Shri Jaswantraj Mehta
- (19) Shri Y. Gadilingana Gowd
- (20) Shri T. R. Neswi
- (21) Shri Govind Hari Deshpande.

Dr. Kailas Nath Katju, Minister of Home Affairs and States, commenced his speech in reply to the debate.

(The House adjourned till 8-15 A.M. on Thursday, the 20th August, 1953.)

M. N. KAUL,  
Secretary.

# HOUSE OF THE PEOPLE

## PARLIAMENTARY BULLETIN—PART I

[Brief record of Proceedings]

August 20, 1953

No. 189

### 1. Starred Questions

Forty-one starred questions (Nos. 674 to 714) were put down on the order paper. Twenty-one starred questions (Nos. 674 to 681, 683 to 685, 687, 688, 690 and 692 to 698) were orally answered and supplementaries were asked on all of them. Replies to the remaining questions (including Nos. 682, 686, 689 and 691 of which the questioners were absent) were laid on the Table.

### 2. Unstarred Questions

Twenty-eight unstarred questions (Nos. 360 to 387) were put down on the order paper. Original notices of unstarred questions Nos. 363, 364, 373 to 375 and 378 were received in Hindi. Replies to the unstarred questions were laid on the Table.

### 3. Presentation of petition

Shri Kandala Subrahmanyam presented a petition signed by a petitioner regarding the Andhra State Bill, 1953.

### 4. Government Bill under consideration

#### *The Andhra State Bill, 1953*

Dr. Kailas Nath Katju, Minister for Home Affairs and States, concluded his speech in reply to the debate on the motion for consideration of the Bill, moved on the 13th August, 1953.

The amendment for reference of the Bill to a Select Committee, moved by Dr. Lanka Sundaram, was negatived.

The motion for consideration of the Bill was adopted.

[P.T.O.]

The clause by clause consideration of the Bill was taken up and clauses 2, 3, 4, 5, 6, 7, 8, 9, 10, 11, 12, 13, 14, 15, 16, 17, 18, 21, 22, 23, 24, 25, 26 and 27 were adopted.

Clauses 19 and 20 were adopted as amended.

The clause by clause consideration was not concluded.

(The House adjourned till 8-15 A.M. on Saturday, the 22nd August, 1953.)

M. N. KAUL,  
Secretary.



# HOUSE OF THE PEOPLE

## PARLIAMENTARY BULLETIN—PART I

[Brief record of Proceedings]

August, 22, 1953

No. 190

### 1. Starred Questions

Twenty-six starred questions (Nos. 715—740) were put down on the order paper. Original notice of starred question No. 731 was received in Hindi. Eighteen starred questions (Nos. 715—720, 723 and 725—735) were orally answered and supplementary questions were asked on sixteen of them. Replies to the remaining questions (including starred questions Nos. 721, 722 and 724, of which the questioners were absent) were laid on the Table.

### 2. Unstarred Questions

Eight unstarred questions (Nos. 388—395) were put down on the order paper. Original notice of unstarred question No. 395 was received in Hindi. Replies to unstarred questions were laid on the Table.

### 3. Leave of Absence

Shri Sushil Kumar Pateria was granted leave of absence from all meetings of the House during the current session.

### 4. Result of Election

Shri Khandubhai Kasanji Desai was declared duly elected to the Employees' State Insurance Corporation.

### 5. Papers laid on the Table

Shri A. C. Guha laid on the table a copy of each of the following Notifications in accordance with Section 38 of the Central Excises

[P.T.O.]

and Salt Act, 1944, namely:—

- (1) Central Excises Notification No. 15, dated the 9th June, 1953.
- (2) Central Excises Notification No. 17, dated the 29th July, 1953.
- (3) Central Excises Notification No. 18, dated the 29th July, 1953.
- (4) Central Excises Notification No. 19, dated the 8th August, 1953.

#### **6. Extension of time for Presentation of Report of Select Committee**

The House adopted the motion for the extension of time for the presentation of the Report of the Select Committee on the Representation of the People (Amendment) Bill, 1953, up to the last day of the first week of the next session.

#### **7. Government Bill under consideration**

*The Andhra State Bill, 1953*

The clause by clause consideration of the Bill continued.

Clauses 29, 30, 31, 32, 33, 34, 35, 37, 38, 39, 40, 41, 42, 44, 45, 46, 53, 54, 55, 56, 57 and 58 were adopted.

Clauses 28, 36 and 43 were adopted as amended.

The clause by clause consideration was not concluded.

#### **8. Private Members' Resolutions**

(i) Further discussion of the following Resolution moved by Dr. Ram Subhag Singh on the 7th August, 1953 and the amendments moved thereto was resumed:—

“This House is of opinion that immediate steps be taken to impart compulsory military training to all High School and College students.”

Four amendments of which notices were received on the 18th and 19th August, 1953 were disallowed by the Chair.

The following members took part in the debate:—

- (1) Shri Satish Chandra.
- (2) Shri Ganesh Sadashiv Altekar.
- (3) Prof. Diwan Chand Sharma.
- (4) Shri Joachim Alva.
- (5) Dr. Suresh Chandra.
- (6) Shri P. N. Rajabhoj.

- (7) Shri P. R. Kanavade Patil.
- (8) Sardar Amar Singh Saigal.
- (9) Shri Keshava Deva Malaviya.

Dr. Ram Subhag Singh replied to the debate.

One amendment was withdrawn by leave of the House and two amendments were negatived.

The Resolution was withdrawn by leave of the House.

(ii) Shri A. K. Gopalan moved the following Resolution:—

“This House is of opinion that immediate steps be taken to arrest the growth of unemployment in the country and to provide relief for the unemployed.”

Shri Gopalan's speech was not concluded.

(The House adjourned till 2 P.M. on Monday, the 24th August, 1953.)

M. N. KAUL,  
Secretary.

# HOUSE OF THE PEOPLE

## PARLIAMENTARY BULLETIN—PART I

[Brief record of Proceedings]

August 24, 1953.

### No. 191

#### 1. Starred Questions

Forty starred questions (Nos. 741 to 779 and 781) were put down on the order paper. Starred question No. 780 was transferred to the list of questions for the 28th August, 1953. Original notice of starred question No. 779 was received in Hindi.

Sixteen starred questions (Nos. 741 to 744 and 746 to 757) were orally answered and supplementary questions were asked on fifteen of them. Replies to remaining questions (including starred question No. 745 of which the questioner was absent) were laid on the Table.

#### 2. Unstarred Questions

Twenty-nine unstarred questions (Nos. 396 to 424) were put down on the order paper. Original notice of unstarred question No. 408 was received in Hindi. Replies to the unstarred questions were laid on the Table.

#### 3. Statement by Minister of Production

The Minister of Production made a statement regarding the establishment of a project for a steel plant.

#### 4. Presentation of Report of Committee on Petitions

Pandit Thakur Das Bhargava presented the Report of the Committee on Petitions on the Andhra State Bill, 1953.

#### 5. Adjournment Motion

The Deputy Speaker withheld his consent to the moving of an adjournment motion by Shri Frank Anthony regarding the inadequate relief given by the Railway Administration to the flood affected railway employees of South India and more especially at Rajahmundry.

#### 6. Papers laid on the Table

The following papers were laid on the Table of the House:—

- (1) A copy of the Patiala and East Punjab States Union Police (Incitement to Disaffection) Act, 1953 (President's Act

[P.T.O.]

No. 1 of 1953), under sub-section (3) of Section 3 of the Patiala and East Punjab States Union Legislature (Delegation of Powers) Act, 1953.

- (2) A copy of the Ministry of Works, Housing and Supply Notification No. 4304-EII/53, dated the 7th August, 1953, under sub-section (2) of section 17 of the Requisitioning and Acquisition of Immovable Property Act, 1952.
- (3) The following statements showing the action taken by the Government on various assurances, promises and undertakings given during the various sessions shown against each:—

(i) Supplementary Statement No. III	...	Third Session of the House of the People, 1953.
(ii) Supplementary Statement No. IV	...	Second Session of the House of the People, 1952.
(iii) Supplementary Statement No. V	...	First Session of the House of the People, 1952.
(iv) Supplementary Statement No. VIII	...	Third Session (Second Part) of the Provisional Parliament, 1951.
(v) Supplementary Statement No. V	...	Third Session (First Part) of the Provisional Parliament, 1950.

#### **7. Government Bill Introduced**

The Estate Duty Rates Bill, 1953.

#### **8. Government Bill under consideration**

The Andhra States Bill, 1953

The clause by clause consideration of the Bill continued.

Clauses 59, 60, 61, 62, 64 and 65 were adopted.

Clause 63 was adopted as amended.

Consideration of Clause 66 was not concluded.

(The House adjourned till 8-15 A.M. on Tuesday, the 25th August, 1953.)

M. N. KAUL,  
Secretary.

# HOUSE OF THE PEOPLE

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## PARLIAMENTARY BULLETIN—PART I

[Brief record of Proceedings]

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August 25, 1953

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No. 192

### 1. Starred Questions

Forty-one starred questions (Nos. 782 to 815, 817 to 819 and 821 to 824) were put down on the order paper. Starred questions Nos. 816 and 820 were transferred to the lists of questions for the 2nd September, 1953 and 4th September, 1953, respectively. The original notice of starred question No. 812 was received in Hindi.

Nineteen starred questions (Nos. 782 to 786, 788 to 790 and 792 to 802) were orally answered and supplementaries were asked on seventeen of them. Replies to the remaining starred questions (including starred questions Nos. 787 and 791 of which the questioners were absent) were laid on the Table.

### 2. Unstarred Questions

Thirty-three unstarred questions (Nos. 425 to 457) were put down on the order paper. The original notices of unstarred questions Nos. 425, 430, 440 and 445 were received in Hindi. Replies to the unstarred questions were laid on the Table.

### 3. Short Notice Questions

Two short notice questions regarding (i) Breeding of Locusts in Rajasthan and Ajmer and (ii) Damage to Railway Tracks addressed to the Ministers of Food and Agriculture and Railways respectively, were asked. These were orally answered and supplementary questions were asked and answered thereon.

[P.T.O.]

**4. Government Bill under consideration**

*The Andhra State Bill, 1953*

The clause by clause consideration of the Bill continued.

Clauses 66, 67, 68 and 69 were adopted.

The First, the Second, the Third, the Fifth, the Sixth and the Eighth Schedules were adopted.

The Fourth Schedule was adopted as amended.

Consideration of clause 47 was not concluded.

(The House adjourned till 8-15 A.M. on Wednesday, the 26th August, 1953.)

**M. N. KAUL,**  
**Secretary.**

# HOUSE OF THE PEOPLE

## PARLIAMENTARY BULLETIN—PART I

[Brief record of Proceedings]

August 26, 1953

**No. 193**

### **1. Starred Questions**

Twenty-four Starred Questions (Nos. 825—848) were put down on the order paper. Starred question No. 848 was deleted from the list having been transferred to the 2nd September, 1953. Original notice of starred question No. 847 was received in Hindi. Fifteen starred questions (Nos. 825, 826, 827, 829, 831, 835 to 838 and 841 to 846) were orally answered and supplementary questions were asked on all of them. Replies to the remaining questions (including starred questions Nos. 828, 830, 832, 833, 834, 839 and 840 of which the questioners were absent) were laid on the Table.

### **2. Unstarred Questions**

Nine unstarred questions (Nos. 458—466) were put down on the order paper. Replies to the unstarred questions were laid on the Table.

### **3. Adjournment Motion**

The Deputy Speaker withheld his consent to the moving of an adjournment motion by Shri J. B. Kripalani regarding the damage done to life and property by the Kosi floods in North Bihar.

### **4. Intimation re: Detention of Member of Parliament**

The Deputy Speaker informed the House that he had received a telegram from the Chief Secretary, Jammu and Kashmir Government, intimating that Shri Sofi Mohd. Akbar, M.P., had been detained on the 24th August, 1953, under the Jammu and Kashmir Public Security Act for an initial period of two months.

### **5. Government Bill under consideration**

*The Andhra State Bill, 1953*

The clause by clause consideration of the Bill was resumed. Clauses 47, 48, 49, 50, 52 and 1 were adopted.

[P.T.O.]



Clause 51 was adopted as amended.

The Seventh Schedule was adopted as amended.

The Ninth Schedule was adopted.

The Long Title and the Enacting Formula were also adopted.

On the motion, moved by Dr. Kailas Nath Katju, that the Bill, as amended, be passed, the following members took part in the debate:—

(1) Shri A. K. Gopalan

(2) Pandit Suresh Chandra Mishra (*Speech unfinished*).

The discussion was not concluded.

(The House adjourned till 8-15 A.M. on Thursday, the 27th August, 1953.)

M. N. KAUL,  
Secretary.

# HOUSE OF THE PEOPLE

## PARLIAMENTARY BULLETIN—PART I

[Brief record of Proceedings]

August 27, 1953

No. 194

### 1. Starred Questions

Thirty-four Starred Questions (Nos. 849, 850 and 852 to 883) were put down on the order paper. Starred Question No. 851 was transferred to the list of questions for the 1st September, 1953. Original notices of Starred Questions Nos. 867 and 868 were received in Hindi.

Nineteen Starred Questions (Nos. 850 and 852 to 869) were orally answered and supplementary questions were asked on fifteen of them. Replies to remaining questions (including Starred Question No. 849 of which the questioner was absent) were laid on the Table.

### 2. Unstarred Questions

Nineteen Unstarred Questions (Nos. 467 to 485) were put down on the order paper. Original notice of Unstarred Question No. 483 was received in Hindi. Replies to the Unstarred Questions were laid on the Table.

### 3. Short Notice Question

One Short Notice Question regarding accident in Majri Colliery in Chanda District addressed to the Minister of Labour was asked and answered. Supplementary Questions raised thereon were also answered.

### 4. Papers laid on the table

The Minister of Commerce and Industry laid on the table a copy of each of the following papers under sub-section (2) of section 16 of the Tariff Commission Act, 1951:—

- (1) Report of the Tariff Commission on the continuance of protection to the Dry Battery Industry (1953).
- (2) Ministry of Commerce and Industry Resolution No. 5(2)-T.B./53, dated the 15th August, 1953.

[P.T.O.]

- (3) Statement explaining the reasons why a copy each of the papers referred to at (i) and (ii) above could not be laid within the prescribed period.
- (4) Report of the Tariff Commission on the continuance of protection to the Hydroquinone Industry (1953).
- (5) Ministry of Commerce and Industry Resolution No. 8(3)-T.B./53, dated the 15th August, 1953.
- (6) Ministry of Commerce and Industry Notification No. 8(3)-T.B./53, dated the 15th August, 1953.
- (7) Tariff Commission's letter No. TC/ID/E-78, dated the 26th/28th May, 1953.

#### 5. Government Bill passed

*The Andhra State Bill, 1953*

Further discussion on the motion that the Bill, as amended, be passed, was resumed and the following members took part in the debate.—

- (1) Pandit Suresh Chandra Mishra
- (2) Dr. N. B. Khare
- (3) Seth Govind Das
- (4) Shri Frank Anthony
- (5) Shri B. Ramachandra Reddi
- (6) Dr. Lanka Sundaram
- (7) Shri Shankar Shantaram More
- (8) Shri Purushottamdas Tandon
- (9) Shri R. Venkataraman
- (10) Shri Kotha Raghuramaiah
- (11) Prof. Shriman Narayan Agarwal
- (12) Shri K. S. Raghavachari
- (13) Shri P. N. Rajabhoj
- (14) Shri Joachim Alva
- (15) Dr. Kailas Nath Katju.

The Bill, as amended, was passed.

#### 6. Government Bill under consideration

*The Estate Duty Bill, 1952, as reported by the Select Committee.*

The clause by clause consideration of the Bill was taken up.

Consideration of clause 2 was not concluded.

(The House adjourned till 8-15 A.M. on Friday, the 28th August 1953.)

M. N. KAUL,  
Secretary.

# HOUSE OF THE PEOPLE

## PARLIAMENTARY BULLETIN—PART I [Brief record of Proceedings]

August 28, 1953

No. 195

### 1. Starred Questions

Twenty-five starred questions Nos. 884 to 906, 908 and 909 were put down on the order paper. Starred Question No. 907 was transferred to the list of questions for the 4th September, 1953. The original notices of Starred Questions Nos. 897 and 898 were received in Hindi.

Seventeen starred questions (Nos. 884 to 892 and 894 to 901) were orally answered and supplementaries were asked on sixteen of them. Replies to the remaining questions (including Starred Question No. 893 of which the questioner was absent) were laid on the Table.

### 2. Unstarred Questions

Five Unstarred Questions (Nos. 486 to 490) were put down on the order paper. Replies to the unstarred questions were laid on the Table.

### 3. Short Notice Questions

Two Short Notice Questions regarding (i) Godavari Floods and (ii) Prices of Gasoline and Kerosene addressed to the Ministers of Home Affairs and Works, Housing and Supply respectively, were asked. These were orally answered and supplementary questions were asked and answered thereon.

### 4. Messages from the Council of States

Secretary reported the following messages from the Council of States—

- (i) that the Council, at its sitting held on the 26th August, 1953, had agreed without any amendment to the Central Silk Board (Amendment) Bill, 1952, passed by the House on the 5th August, 1953; and
- (ii) that the Council, at its sitting held on the 27th August, 1953, had agreed without any amendment to the Collection of Statistics Bill, 1952, passed by the House on the 6th August, 1953.

[P.T.O.]

## 5. Paper laid on the Table

The Minister of Production laid on the Table copies of the agreements arrived at between the Government of India and certain oil companies for the establishment of oil refineries in India.

## 6. Government Bill under consideration

*The Estate Duty Bill, 1952, as reported by the Select Committee*

The clause by clause consideration of the Bill continued.

Consideration of clause 2 was not concluded.

## 7. Private Member's Bill introduced

The Code of Criminal Procedure (Amendment) Bill, 1953, (*Amendment of Sections 496 and 497*) by Pandit Thakur Das Bhargava.

## 8. Private Member's Bill circulated

The Code of Criminal Procedure (Amendment) Bill, 1952 (*Repeal of sections 266, 267, etc. and Amendment of sections 272, 375, etc.*) by Shri S. V. Ramaswamy.

The motion for consideration of the Bill was moved by Shri S. V. Ramaswamy and an amendment that the Bill be circulated for the purpose of eliciting opinion thereon was moved by Shri R. Venkataraman. The following members took part in the debate:—

- (1) Shri R. Venkataraman
- (2) Shri P. T. Punnoose
- (3) Shri A. M. Thomas
- (4) Shri Mukund Lal Agrawal
- (5) Shri Shankar Shantaram More
- (6) Shri N. Somana
- (7) Shri Ganesh Sadashiv Altekar
- (8) Shri N. C. Chatterjee
- (9) Dr. Kailas Nath Katju
- (10) Shri C. C. Biswas

The amendment that the Bill be circulated for the purpose of eliciting opinion thereon by the 31st December, 1953, was adopted.

## 9. Private Member's Bill under consideration

*The Dowry Restraint Bill, 1952 by Shrimati Uma Nehru*

The motion for consideration of the Bill was moved by Shrimati Uma Nehru whose speech was not concluded.

(The House adjourned till 8-15 A.M. on Tuesday, the 1st September, 1953.)

M. N. KAUL,  
Secretary.

# HOUSE OF THE PEOPLE

## PARLIAMENTARY BULLETIN—PART I

[Brief record of Proceedings]

September 1, 1953

No. 196

### 1. Starred Questions

Twenty-seven starred questions (Nos. 910—936) were put down on the order paper. Starred question No. 923 was deleted from the list having been transferred to the 9th September, 1953. Original notices of starred questions Nos. 921 and 922 were received in Hindi. Seventeen starred questions (Nos. 910—920 and 924—929) were orally answered and supplementary questions were asked on all of them. Replies to the remaining questions (including starred questions Nos. 921 and 922 of which the questioners were absent) were laid on the Table.

### 2. Unstarred Questions

Four unstarred questions (Nos. 491—494) were put down on the order paper. Original notice of unstarred question No. 492 was received in Hindi. Replies to the unstarred questions were laid on the Table.

### 3. Leave of Absence

The absence of Shri Murli Manohar for 66 days from the 1st April, 1953, to the 23rd August, 1953, was condoned by the House.

### 4. Result of Election

The Deputy Speaker declared that the following members had been elected to the Central Advisory Board of Education and the All-India Council for Technical Education:—

*Central Advisory Board of Education*

Shri Frank Anthony

*All-India Council for Technical Education*

Shri C. P. Matthen

[P.T.O.]

## 5. **Government Bill under consideration**

*The Estate Duty Bill, 1952, as reported by the Select Committee*

The clause by clause consideration of the Bill continued. Consideration of clause 2 was not concluded.

## 6. **Discussion on sugar and sugarcane prices**

Sardar Lal Singh raised a discussion on sugar and sugarcane prices.

The following members took part in the debate:—

- (1) Thakur Jugal Kishore Sinha
- (2) Shri Hirendra Nath Mukerjee
- (3) Shri Banarsi Prasad Jhunjunwala
- (4) Shri Tulsidas Kilachand
- (5) Dr. Ram Subhag Singh
- (6) Shri Sarangadhar Das
- (7) Shri Bishwa Nath Roy
- (8) Shri Syamnandan Sahaya
- (9) Shri V. B. Gandhi
- (10) Shri Rafi Ahmad Kidwai

(The House adjourned till 8-15 A.M. on Wednesday, the 2nd September, 1953.)

M. N. KAUL,  
Secretary.

# HOUSE OF THE PEOPLE

## PARLIAMENTARY BULLETIN—PART I

[Brief record of Proceedings]

September 2, 1953

No. 197

### 1. Starred Questions

Thirty-one starred questions (Nos. 937 to 967) were put down on the order paper. Original notice of starred question No. 950 was received in Hindi.

Eighteen starred questions (Nos. 937 to 945 and 947 to 955) were orally answered and supplementary questions were asked on seventeen of them. Replies to the remaining questions (including starred question No. 946 of which the questioner was absent) were laid on the Table.

### 2. Unstarred Questions

Thirteen unstarred questions (Nos. 495 to 507) were put down on the order paper. Original notice of unstarred question No. 504 was received in Hindi. Replies to the unstarred questions were laid on the Table.

### 3. Short Notice Questions

Three short notice questions on (i) Bihar and West Bengal Collieries, (ii) Situation in Burnpur and (iii) Lock-out in the Indian Iron and Steel Company, the first addressed to the Minister of Production and the second and the third addressed to the Minister of Commerce and Industry were asked and answered. Supplementary questions raised thereon were also answered.

### 4. Adjournment Motion

After a statement by the Minister of Rehabilitation, the Deputy Speaker withheld his consent to the moving of an adjournment

[P.T.O.]



motion by Shri V. P. Nayar and Shrimati Renu Chakravartty regarding the situation arising out of the hunger strike by the President of the Technical Institute Workers Union, Faridabad.

**5. Leave of absence**

Shri B. Shiva Rao and Shrimati B. Khongmen were granted leave of absence from all the meetings of the House during the current session.

**6. Government Bill introduced**

The Companies Bill, 1953.

**7. Government Bill under consideration**

*The Estate Duty Bill, 1952, as reported by the Select Committee.*

The clause by clause consideration of the Bill continued.

Clauses 2 and 3 were adopted as amended.

Consideration of clause 4 was not concluded.

**8. Half-an-hour discussion on matter arising out of answers to questions.**

SHRI V. P. NAYAR raised a discussion on points arising out of answers to unstarred questions Nos. 89, 90 and 91 given on the 5th August, 1953, and unstarred questions Nos. 176 and 177 given on the 10th August, 1953, regarding Rehabilitation Finance—Administration.

The following members took part in the debate:—

- (1) Shri A. M. Thomas
- (2) Shrimati Renu Chakravartty
- (3) Shrimati Sucheta Kripalani
- (4) Shri Kamal Kumar Basu
- (5) Shri Choithram Partabrai Gidwani
- (6) Shri Basanta Kumar Das
- (7) Shri Arun Chandra Guha.

(The House adjourned till 8-15 A.M. on Thursday, the 3rd September, 1953.)

M. N. KAUL,  
Secretary.

# HOUSE OF THE PEOPLE

## PARLIAMENTARY BULLETIN—PART I

[Brief record of Proceedings]

September 3, 1953

No. 198.

### 1. Starred Questions:

Forty-six starred questions (Nos. 968 to 971 and 973 to 1014) were put down on the order paper. Starred question No. 972 was transferred to the list of questions for 16th September, 1953. The original notice of starred question No. 984 was received in Hindi.

Nineteen starred questions (Nos. 968 to 971, 973 to 980, 982 and 984 to 989) were orally answered and supplementaries were asked on eighteen of them. Replies to the remaining questions (including starred questions Nos. 981 and 983 of which the questioners were absent) were laid on the Table.

### 2. Unstarred Questions

Twenty-nine unstarred questions (Nos. 508 to 536) were put down on the order paper. Original notices of unstarred questions Nos. 508, 509, 521 and 522 were received in Hindi. Replies to the unstarred questions were laid on the Table.

### 3. Short Notice Questions

Two short notice questions regarding (i) Floods in North Bihar and (ii) High prices of rice in West Bengal addressed to the Minister of Food and Agriculture were asked. These were orally answered and supplementary questions were asked and answered thereon.

### 4. Leave of Absence

Shri Chowkhamoon Gohain and Shri K. G. Deshmukh were granted leave of absence from all the meetings of the House during the current session.

[P.T.O.]

### **5. Message from the Council of States**

Secretary reported a message from the Council of States that the Council, at its sitting held on the 1st September, 1953, had passed the Indian Railways (Amendment) Bill, 1953.

### **6. Bill passed by the Council—Laid on the Table**

Secretary laid on the Table the Indian Railways (Amendment) Bill, 1953, as passed by the Council of States.

### **7. Government Bill under consideration**

*The Estate Duty Bill, 1952, as reported by the Select Committee*

The clause by clause consideration of the Bill continued.

Clauses 4 and 6 were adopted.

Clause 5 was adopted as amended.

Consideration of clause 7 was not concluded.

(The House adjourned till 8-15 A.M. on Friday, the 4th September, 1953.)

M. N. KAUL,  
Secretary.

**HOUSE OF THE PEOPLE**  
**PARLIAMENTARY BULLETIN—PART I**  
[Brief record of Proceedings]

September 4, 1953

No. 199

**1. Starred Questions**

Twenty-seven starred questions (Nos. 1015—1041) were put down on the order paper. Twelve starred questions (Nos. 1015—1026) were orally answered and supplementary questions were asked on all of them. Replies to the remaining questions were laid on the Table.

**2. Unstarred Questions**

Five unstarred questions (Nos. 537—541) were put down on the order paper. Original notice of unstarred question No. 541 was received in Hindi. Replies to the unstarred questions were placed on the Table.

**3. Short Notice Question**

One short notice question on Special Educational Scheme addressed to the Minister of Finance was asked and answered. Supplementary questions raised thereon were also answered.

**4. Leave of Absence**

The absence of Shri N. Sathianathan for 63 days from the 8th April to the 27th August, 1953, was condoned and he was also granted leave of absence from all the meetings of the House during the current session.

**5. Private Member's Resolution**

Shri A. K. Gopalan concluded his speech on the following Resolution moved by him on the 22nd August, 1953:—

“This House is of opinion that immediate steps be taken to arrest the growth of unemployment in the country and to provide relief for the unemployed.”

Thirty-one amendments were moved by the following:—

- (1) Dr. Mono Mohon Das
- (2) Shri Shree Narayan Das
- (3) Shri Shyam Nandan Mishra
- (4) Shri Uma Charan Patnaik
- (5) Shri Frank Anthony

[P.T.O.]

- (6) Shri Shankar Shantaram More .
- (7) Sardar Amar Singh Saigal
- (8) Shri Badha Raman .
- (9) Shri Ghamāndi Lal Bansal
- (10) Shri V. Muniswamy Avl. Thirukuralar
- (11) Shri C. D. Deshmukh
- (12) Shri P. T. Punnoose
- (13) Shri H. C. Heda
- (14) Dr. Ram Subhag Singh
- (15) Shri Kamakhya Prasad Tripathi
- (16) Shri Shri Chand Singhal
- (17) Pandit Krishna Chandra Sharma
- (18) Shri Raghubar Dayal Misra
- (19) Shri Jhulan Sinha
- (20) Shri K. Kelappan
- (21) Shri Sinhasan Singh
- (22) Shri B. S. Murthy
- (23) Shri Tridib Kumar Chaudhuri
- (24) Shri T. B. Vittal Rao.
- (25) Kumari Annie Mascarene
- (26) Shri P. N. Rajabhoj.
- (27) Shri Mulchand Dube.

The following members took part in the debate:—

- (1) Shri Shyam Nandan Mishra
- (2) Shri J. B. Kripalani
- (3) Shri Ghamandi Lal Bansal
- (4) Shri B. R. Bhagat
- (5) Shri B. Ramchandra Reddi
- (6) Shri Shree Narayan Das
- (7) Shri Frank Anthony.

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The discussion was not concluded.

#### 6. **Government Bill under consideration**

*The Estate Duty Bill, 1952, as reported by the Select Committee*

The clause by clause consideration of the Bill continued.

Clause 7 was adopted as amended.

Clause 8 was adopted.

Consideration of clause 9 was not concluded.

(The House adjourned till 8-15 A.M. on Saturday, the 5th September, 1953.)

**M. N. KAUL,**  
Secretary.

# HOUSE OF THE PEOPLE

## PARLIAMENTARY BULLETIN—PART I

[Brief record of the Proceedings]

September 5, 1953

No. 200

### 1. Starred Questions

Twenty-six Questions (Nos. 1042 to 1046, 1048 to 1062 and 1064 to 1069) were put down on the order paper. Starred Question No. 1047 was withdrawn and Starred Question No. 1063 was transferred to the List of Questions for the 11th September, 1953. Original notices of Starred Question Nos. 1053 and 1065 were received in Hindi.

Seventeen Starred Questions (Nos. 1042 to 1046, 1048 to 1058 and 1060) were orally answered and supplementary questions were asked on fifteen of them. Replies to remaining questions (including Starred Question No. 1059 of which the questioner was absent) were laid on the Table.

### 2. Unstarred Questions

Seventeen Unstarred Questions (Nos. 542 to 558) were put down on the order paper. Replies to the Unstarred Questions were laid on the Table.

### 3. Papers laid on the Table

The Minister of Home Affairs and States laid on the Table a copy of each of the following Acts. under sub-section (3) of section 3 of the Patiala and East Punjab States Union Legislature (Delegation of Powers) Act, 1953:—

- (1) The Patiala and East Punjab States Union Abolition of Ala Malkiyat Rights Act, 1953 (President's Act No. 2 of 1953);  
and
- (2) The Patiala and East Punjab States Union Occupancy Tenants (Vesting of Proprietary Rights) Act, 1953 (President's Act No. 3 of 1953).

[P.T.O.]

#### 4. **Government Bill under consideration**

The Estate Duty Bill, 1952, as reported by the Select Committee.

The clause by clause consideration of the Bill continued.

Clauses 9, 11, 12, 15, 17 and 21 were adopted as amended.

Clauses 10, 13, 14, 16, 18, 19, 20 and 22 to 29 were adopted.

New clause 19A was adopted.

The clause by clause consideration was not concluded.

#### 5. **Discussion re: Automobile industry**

Dr. A. Krishnaswami raised a discussion on the future of Automobile Industry.

The following members took part in the debate:—

- (1) Shri Hirendra Nath Mukerjee
- (2) Shri M. S. Gurupadaswamy
- (3) Shri Ghamandi Lal Bansal
- (4) Shri KamaI Kumar Basu
- (5) Shri V. P. Nayar
- (6) Shri T. T. Krishnamachari

(The House adjourned till 8-15 A.M. on Monday, the 7th September, 1953.)

M. N. KAUL,  
Secretary.

# HOUSE OF THE PEOPLE

## PARLIAMENTARY BULLETIN—PART I

[Brief record of Proceedings]

September 7, 1953

No. 201

### 1. Starred Questions

Thirty-five starred questions (Nos. 1070 to 1104) were put down on the order paper. Original notices of starred questions Nos. 1089, 1092, 1097 and 1101 were received in Hindi.

Twenty-one starred questions (Nos. 1071 to 1077, 1079 to 1086, 1088, 1089, 1091 and 1095 to 1097) were orally answered and supplementary questions were asked on twenty of them. Replies to the remaining questions (including starred questions Nos. 1070, 1078, 1087, 1090 and 1092 to 1094) were laid on the Table.

### 2. Unstarred Questions

Twenty-seven unstarred questions (Nos. 559 to 585) were put down on the order paper. Original notices of unstarred questions Nos. 559, 573, 574 and 582 were received in Hindi. Replies to the unstarred questions were laid on the Table.

### 3. Short Notice Questions

Two short notice questions regarding (i) Indian Union Road near Mahe and (ii) Barter Deal with Burma addressed to the Prime Minister and the Minister of Food and Agriculture respectively were asked. These were orally answered and supplementary questions were asked and answered thereon.

### 4. Papers laid on the Table

The Minister of Parliamentary Affairs laid on the table the following statements showing the action taken by the Government

[P.T.O.]



on various assurances, promises and undertakings given during the the various sessions shown against each:—

- |                                    |   |
|------------------------------------|---|
| (1) Supplementary Statement No. IV | Third Session, 1953 of the House of the People.                 |
| (2) Supplementary Statement No. V  | Second Session, 1952 of the House of the People.                |
| (3) Supplementary Statement No. VI | First Session, 1952 of the House of the People.                 |
| (4) Supplementary Statement No. VI | Third Session (First Part), 1950 of the Provisional Parliament. |
| (5) Supplementary Statement No. IX | First Session, 1950 of the Provisional Parliament.              |

#### 5. Government Bill under consideration

*The Estate Duty Bill, 1952, as reported by the Select Committee*

The clause by clause consideration of the Bill continued.

Clause 30 was adopted as amended.

Consideration of clause 31 and new clause 31A was held over.

Consideration of clause 32 was not concluded.

(The House adjourned till 8-15 A.M. on Tuesday, the 8th September, 1953).

M. N. KAUL,  
Secretary.

# HOUSE OF THE PEOPLE

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## PARLIAMENTARY BULLETIN—PART I

[Brief record of Proceedings]

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September 8, 1953

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No. 202

### 1. Starred Questions

Twenty-eight starred questions (Nos. 1105 to 1132) were put down on the order paper. Original notices of starred questions Nos. 1112 and 1131 were received in Hindi.

Seventeen starred questions (Nos. 1105, 1107—1117, 1119—1122 and 1125) were orally answered and supplementary questions were asked on all of them. Replies to the remaining questions (including starred questions Nos. 1106, 1118, 1123 and 1124, of which the questioners were absent), were laid on the Table.

### 2. Unstarred Questions

Twelve unstarred questions (Nos. 586—597) were put down on the order paper. Replies to the unstarred questions were laid on the Table.

### 3. Short Notice Question

One Short Notice Question regarding floods in U.P. addressed to the Minister of Home Affairs was asked and answered. Supplementary questions raised thereon were also answered.

### 4. Leave of absence

Shri N. Rachiah was granted leave of absence from all the meetings of the House from the 7th September, 1953, till the end of the current session.

[P.T.O.]

**5. Government Bill under consideration**

*The Estate Duty Bill, 1952, as reported by the Select Committee*

The clause by clause consideration of the Bill continued. Clauses 32, 33 and 31 were adopted as amended.

The clause by clause consideration was not concluded.

*(The House adjourned till 8-15 A.M. on Wednesday, the 9th September, 1953.)*

M. N. KAUL,

Secretary.

**HOUSE OF THE PEOPLE**  

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**PARLIAMENTARY BULLETIN—PART I**  
[Brief record of Proceedings]

September 9, 1953

**No. 203**

**1. Starred Questions**

Forty-eight Starred Questions (Nos. 1133 to 1180) were put down on the order paper.

Sixteen Starred Questions (Nos. 1133 to 1137 and 1141 to 1151) were orally answered and supplementary questions were asked on fifteen of them. Replies to remaining questions (including Starred Questions Nos. 1138 to 1140, of which the questioner was absent) were laid down on the Table.

**2. Unstarred Questions**

Seventeen Unstarred Questions (Nos. 598 to 607 and 609 to 615) were put down on the order paper. Unstarred Question No. 608 was deleted. Original notice of Unstarred Question No. 606 was received in Hindi. Replies to the Unstarred Questions were laid on the Table.

**3. Papers laid on the Table**

The Minister of Commerce and Industry laid on the Table a copy of each of the following papers:—

- (1) Report of the Commodity Controls Committee, 1953; and
- (2) Ministry of Commerce and Industry Resolution No. 25-PC(6)/53, dated the 9th September, 1953.

**4. Government Bill under consideration**

*The Estate Duty Bill, 1952, as reported by the Select Committee*

The clause by clause consideration of the Bill continued.

Consideration of clause 34 and new clause 37A was held over.

Clauses 35 to 41 were adopted.

Clause 42 was adopted as amended.

The clause by clause consideration was not concluded.

(The House adjourned till 8-15 A.M. on Thursday, the 10th September, 1953.)

**M. N. KAUL,**  
Secretary.

# HOUSE OF THE PEOPLE

## PARLIAMENTARY BULLETIN—PART I

[Brief record of Proceedings]

September 10, 1953

No. 204

### 1. Starred Questions

Thirty-six starred questions (Nos. 1181 to 1216) were put down on the order paper. Original notices of starred questions Nos. 1204 and 1206 were received in Hindi.

Twenty starred questions (Nos. 1181 to 1198, 1200 and 1201) were orally answered and supplementary questions were asked on eighteen of them. Replies to the remaining questions (including starred question No. 1199, of which the questioner was absent) were laid on the Table.

### 2. Unstarred Questions

Twenty-one unstarred questions (Nos. 616 and 619 to 638) were put down on the order paper. Unstarred questions Nos. 617 and 618 were transferred to the list of questions for the 16th September, 1953. Original notice of unstarred question No. 630 was received in Hindi. Replies to the unstarred questions were laid on the Table.

### 3. Papers laid on the Table

The Minister of Labour laid on the Table a copy of the Report of the Indian Government Delegation to the thirty-sixth session of the International Labour Conference held at Geneva in June, 1953.

### 4. Government Bill under consideration

*The Estate Duty Bill, 1952, as reported by the Select Committee*

The clause by clause consideration of the Bill continued.

Clauses 43 to 47 and 49 to 60 were adopted.

Clauses 48 and 34 and New Clause 37A were adopted as amended.

Consideration of clause 61 was not concluded.

(The House adjourned till 8-15 A.M. on Friday, the 11th September, 1953).

M. N. KAUL,  
Secretary.

# HOUSE OF THE PEOPLE

## PARLIAMENTARY BULLETIN—PART I

[Brief record of Proceedings]

September 11, 1953

No. 205

### 1. Starred Questions

Twenty-four starred questions (Nos. 1217 to 1240) were put down on the order paper. Original notices of starred questions Nos. 1227, 1233 and 1237 were received in Hindi.

Eighteen starred questions (Nos. 1217 to 1234) were orally answered and supplementary questions were asked on sixteen of them. Replies to the remaining questions were laid on the Table.

### 2. Unstarred Questions

Three unstarred questions (Nos. 639 to 641) were put down on the order paper. Original notices of unstarred questions Nos. 640 and 641 were received in Hindi. Replies to the unstarred questions were laid on the Table.

### 3. Short Notice Question

One short notice question regarding cheques in Hindi addressed to the Minister of Finance was asked and answered. Supplementary questions raised thereon were also answered.

### 4. Papers laid on the Table

The Deputy Minister for Natural Resources and Scientific Research laid on the Table of a copy each of the following notification under section 10 of the Mines and Minerals (Regulation and Development) Act, 1948:—

- (1) Ministry of Works, Mines and Power Notification No. MII-155(24)-2, dated the 3rd November, 1949.  
(corrigendum)
- (2) Ministry of Works, Mines and Power Notification No. MII-155(24), dated the 8th November, 1949.  
(corrigendum)
- (3) Ministry of Works, Mines and Power Notification No. MII-155(56), dated the 9th December, 1949.
- (4) Ministry of Works, Mines and Power Notification No. MII-155(89), dated the 30th March, 1950.

[P.T.O.]

- (5) Ministry of Works, Mines and Power Notification No. MII-155(92), dated the 3rd May, 1950.
- (6) Ministry of Works, Mines and Power Notification No. MII-155(92)-1, dated the 1st June, 1950.
- (7) Ministry of Works, Mines and Power Notification No. MII-155(92)-2, dated the 1st June, 1950.
- (8) Ministry of Works, Mines and Power Notification No. MII-159(2), dated the 2nd November, 1950.
- (9) Ministry of Works, Mines and Power Notification No. MII-152(65), dated the 2nd December, 1950.
- (10) Ministry of Natural Resources and Scientific Research Notification No. MII-159(8), dated the 21st March, 1951.
- (11) Ministry of Natural Resources and Scientific Research Notification No. MII-159(5), dated the 21st April, 1951.
- (12) Ministry of Natural Resources and Scientific Research Notification No. MII-159(4), dated the 19th May, 1951.
- (13) Ministry of Natural Resources and Scientific Research Notification No. MII-155(108), dated the 29th May, 1951.
- (14) Ministry of Natural Resources and Scientific Research Notification No. MII-159(6), dated the 31st July, 1951.
- (15) Ministry of Natural Resources and Scientific Research Notification No. MII-159(6), dated the 14th/15th September, 1951. (Corrigendum)
- (16) Ministry of Natural Resources and Scientific Research Notification No. MII-159(11), dated the 26th October, 1951.
- (17) Ministry of Natural Resources and Scientific Research Notification No. MII-155(92), dated the 29th October, 1951.
- (18) Ministry of Natural Resources and Scientific Research Notification No. MII-159(10), dated the 7th November, 1951.
- (19) Ministry of Natural Resources and Scientific Research Notification No. MII-159(7), dated the 15th December, 1951.
- (20) Ministry of Natural Resources and Scientific Research Notification No. MII-159(12), dated the 1st February, 1952.
- (21) Ministry of Natural Resources and Scientific Research Notification No. MII-167(1), dated the 2nd February, 1952.

- (22) Ministry of Natural Resources and Scientific Research  
Notification No. MII-159(14), dated the 12th February, 1952.
- (23) Ministry of Natural Resources and Scientific Research  
Notification No. MII-152(73), dated the 29th February, 1952.
- (24) Ministry of Natural Resources and Scientific Research  
Notification No. MII-159(15), dated the 31st March, 1952.
- (25) Ministry of Natural Resources and Scientific Research  
Notification No. MII-159(17), dated the 12th June, 1952.
- (26) Ministry of Natural Resources and Scientific Research  
Notification No. MII-159(16), dated the 10th July, 1952.
- (27) Ministry of Natural Resources and Scientific Research  
Notification No. MII-159(18), dated the 25th October, 1952.
- (28) Ministry of Natural Resources and Scientific Research  
Notification No. MII-159(5), dated the 23rd February, 1953.
- (29) Ministry of Natural Resources and Scientific Research  
Notification No. MII-159(20), dated the 27th February, 1953.
- (30) Ministry of Natural Resources and Scientific Research  
Notification No. MII-152(151), dated the 11th April, 1953.
- (31) Ministry of Natural Resources and Scientific Research  
Notification No. MII-152(105), dated the 22nd June, 1953.
- (32) Ministry of Natural Resources and Scientific Research  
Notification No. MII-152(152), dated the 10th July, 1953.
- (33) Ministry of Natural Resources and Scientific Research  
Notification No. MII-159(17), dated the 21st July, 1953.  
(corrigendum)
- (34) Ministry of Natural Resources and Scientific Research  
Notification No. MII-152(103), dated the 29th July, 1953.

**5. Statement regarding Supplementary Demands for Grants for 1953-54.**

The Minister of Finance presented a statement showing Supplementary Demands for Grants for expenditure of the Central Government (excluding Railways) for the year 1953-54.

**6. Government Bill under consideration**

*The Estate Duty Bill, 1952, as reported by the Select Committee*

The clause by clause consideration of the Bill continued.

[P.T.O.]



Consideration of clause 61 was held over.

Clauses 63, 64, 66 to 71, 73 to 75 and 77 to 79 were adopted.

Clauses 62, 65, 72 and 76 were adopted as amended.

New Clauses 76A and 79A were adopted as amended.

Consideration of clause 80 was not concluded.

#### 7. **Private Member's Bill under consideration**

*The Dowry Restraint Bill, 1952, by Shrimati Uma Nehru*

Shrimati Uma Nehru concluded her speech on the motion for consideration of the Bill moved by her on the 28th August, 1953.

An amendment that the Bill be circulated for the purpose of eliciting opinion thereon was moved by Prof. Diwan Chand Sharma and another amendment that the Bill be referred to a Select Committee was moved by Shri Shree Narayan Das.

The following members took part in the debate:—

- (1) Prof. Diwan Chand Sharma
- (2) Shri Shree Narayan Das
- (3) Shrimati Subhadra Joshi
- (4) Shri Nand Lal Sharma
- (5) Shrimati Renu Chakravartty
- (6) Shri Fulsinhji B. Dabhi
- (7) Shrimati Jayashri Raiji
- (8) Shri K. S. Raghavachari
- (9) Shri G. H. Deshpande
- (10) Dr. Ram Subhag Singh
- (11) Shri V. Muniswamy Avl. Thirukuralar
- (12) Shri Rohini Kumar Chaudhuri (*speech unfinished*).

The discussion was not concluded.

(The House adjourned till 8-15 A.M. on Monday, the 14th September, 1953.)

M. N. KAUL,  
Secretary.

# HOUSE OF THE PEOPLE

## PARLIAMENTARY BULLETIN—PART I

[Brief record of Proceedings]

September 14, 1953

No. 206

### 1. Starred Questions

Twenty-nine Starred Questions (Nos. 1241 to 1267 and 1269 to 1270) were put on the order paper. Starred question No. 1268 was transferred to the list of questions for the 18th September, 1953. Starred Question No. 1271 was deleted from the list. Original notice of Starred Question No. 1247 was received in Hindi.

Twenty-two starred questions (Nos. 1241, 1243 to 1249 and 1252 to 1265) were orally answered and supplementary questions were asked on all of them. Replies to the remaining questions (including Starred Questions Nos. 1242, 1250 and 1251 of which the questioners were absent) were laid on the Table.

### 2. Unstarred Questions

Sixteen Unstarred Questions (Nos. 642 to 657) were put down on the order paper. Original notices of Unstarred Questions Nos. 648, 650 and 651 were received in Hindi. Replies to the unstarred questions were laid on the Table.

### 3. Short Notice Question

One Short Notice Question regarding deportation of Indian wives from South Africa addressed to the Prime Minister was asked and answered. Supplementary questions raised thereon were also answered.

### 4. Papers laid on the Table

The following papers were laid on the Table of the House:—

- (1) A copy of the Appropriation Accounts (Posts and Telegraphs) 1950-51 and the Audit Report, 1952, under Article 151(1) of the Constitution.

[P.T.O.]

(2) A copy of each of the following papers under sub-section 2 of section 16 of the Tariff Commission Act, 1951:—

- (i) Report of the Tariff Commission on the continuance of protection to the Wood Screw Industry, 1953.
- (ii) Ministry of Commerce and Industry Resolution No. 35(1)-T.B./53, dated the 22nd August, 1953.
- (iii) Ministry of Commerce and Industry Notification No. 35(1)-T.B./53, dated the 22nd August, 1953.
- (iv) Statement explaining the reasons why a copy each of the papers referred to at (i) to (iii) above could not be laid within the prescribed period.
- (v) Report of the Tariff Commission on the continuance of protection or assistance to the Plywood and Teacheast Industry.
- (vi) Ministry of Commerce and Industry Resolution No. 28(2)-T.B./53, dated the 29th August, 1953.
- (vii) Statement explaining the reasons why a copy each of the papers referred to at (v) and (vi) above could not be laid within the prescribed period.

**5. Motion for Election to Committee and Programme of Dates for Election thereto**

Motion for election of one member to the Council of the Indian Institute of Science, Bangalore, in place of late Pāndit Lakshmi Kanta Maitra was moved and adopted. The Deputy Speaker announced the following programme of dates for election thereto:—

- (1) Nominations to be filed in the Notice Office upto 12 Noon on Tuesday, the 15th September, 1953.
- (2) Withdrawal of candidatures will be received in the Notice Office upto 12 Noon on Wednesday, the 16th September, 1953.
- (3) Election, if necessary, will be held on Friday, the 18th September, 1953 in Committee Room No. 62, First Floor, Parliament House, between the hours 10-30 A.M. and 1 P.M.

**6. Government Bill Introduced**

The Indian Tariff (Second Amendment) Bill, 1953.

**7. Message from the Council of States**

Secretary reported a message from the Council of States that the Council, at its sitting held on the 12th September, 1953, had agreed without any amendment to the Andhra State Bill, 1953, passed by the House on the 27th August, 1953.

### **8. Government Bill under consideration**

*The Estate Duty Bill, 1952 as reported by the Select Committee*

The Clause by Clause consideration of the Bill continued.

Clauses 80, 81, and 61 and the First and the Second Schedules were adopted as amended.

Clause 1, the Enacting Formula and the Long Title were also adopted.

On the Motion, moved by Shri C. D. Deshmukh, that the Bill, as amended, be passed the following members took part in the debate:—

- (1) Shri Banarsi Prasad Sinha.
- (2) Shri Khub Chand Sodhia.
- (3) Shri Govind Hari Deshpande
- (4) Shri Narhar Vishnu Gadgil
- (5) Shri Sarju Prasad Misra
- (6) Sardar Amar Singh Saigal
- (7) Shri Sarangadhar Das
- (8) Shri Satis Chandra Samanta.

The discussion was not concluded.

(The House adjourned till 8-15 A.M. on Tuesday, the 15th September, 1953.)

M. N. KAUL,  
Secretary..

# HOUSE OF THE PEOPLE

## PARLIAMENTARY BULLETIN—PART I

[Brief record of Proceedings]

September, 15, 1953

No. 207

### 1. Starred Questions

Thirty-eight starred questions (Nos. 1272 to 1305 and 1307 to 1310) were put down on the order paper. Starred question No. 1306 was transferred to the list of questions for the 17th September, 1953. Original notices of starred questions Nos. 1273, 1294 and 1295 were received in Hindi.

Twenty starred questions (Nos. 1272 to 1283 and 1285 to 1292) were orally answered and supplementary questions were asked on nineteen of them. Replies to the remaining questions (including starred question No. 1284, of which the questioner was absent were laid on the Table.

### 2. Unstarred Questions

Twenty-five unstarred questions (Nos. 658 to 682) were put down on the order paper. Original notices of unstarred questions Nos. 665, 672, 675 and 677 were received in Hindi. Replies to the unstarred questions were laid on the Table.

### 3. Short Notice Questions

Three short notice questions regarding (i) stoppage of publication of three Calcutta Dailies, (ii) Strike by workers of Banksimulia Colliery and (iii) Floods in Orissa addressed to the Ministers of Labour and Food and Agriculture respectively were asked. These were orally answered and supplementary questions were also asked and answered thereon.

[P.T.O

#### **4. Government Bill Passed**

*The Estate Duty Bill, 1952, as reported by the Select Committee*

Further discussion on the motion that the Bill, as amended, be passed, was resumed and the following members took part in the debate:—

- (1) Shri N. C. Chatterjee
- (2) Shri Tulsidas Kilachand
- (3) Shri Shankar Shantaram More
- (4) Shri Kamal Kumar Basu
- (5) Prof. Shriman Narayan Agarwal
- (6) Shri C. D. Deshmukh

The Bill, as amended, was passed.

#### **5. Government Bill withdrawn**

The Estate Duty Rates Bill, 1953.

#### **6. Discussion on the statement by the Minister of Production re: the project for a new steel plant**

Shri T. N. Singh raised a discussion on the statement made by the Minister of Production on the 24th August, 1953, regarding the project for a new steel plant.

The following members took part in the Debate:—

- (1) Shri Hirendra Nath Mukerjee
- (2) Seth Govind Das
- (3) Shri B. Das
- (4) Pandit Lingaraj Misra
- (5) Thakur Jugal Kishore Sinha
- (6) Shri Joachim Alva
- (7) Shri Lalit Narayan Mishra
- (8) Shri K. C. Reddy.

## 7. Supplementary Demands for Grants for 1953-54

The following Supplementary Demands for Grants for 1953-54 were voted in full:—

Demand No.	Name of Demand	Amount of Demand Rs.
<b>(Ministry of Defence)</b>		
12	Defence Services, Effective—Army ...	60,00,000
<b>(Ministry of Food and Agriculture)</b>		
45	Agriculture ...	1,36,000
47	Miscellaneous Expenditure under the Ministry of Food and Agriculture ...	2,10,00,000
<b>(Ministry of Information and Broadcasting)</b>		
59	Ministry of Information and Broadcasting ...	38,30,000
<b>(Ministry of States)</b>		
90	Kutch ...	1,00,000
<b>(Ministry of Food and Agriculture)</b>		
125	Other Capital Outlay of the Ministry of Food and Agriculture ...	7,25,00,000
<b>(Ministry of Production)</b>		
133	Capital Outlay of the Ministry of Production ...	1,000

## 8. The Appropriation Bill—Government Bill introduced

The Appropriation (No. 4) Bill, 1953.

## 9. The Appropriation Bill—Government Bill passed

The Appropriation (No. 4) Bill, 1953.

Clauses 1, 2 and 3, the Schedule, the Enacting Formula and the Long Title were adopted.

The Bill was passed.

(The House adjourned till 8-15 A.M. on Wednesday, the 16th September, 1953).

M. N. KAUL,  
Secretary.

# HOUSE OF THE PEOPLE

## PARLIAMENTARY BULLETIN—PART I

[Brief record of Proceedings]

September, 16, 1953

No. 208

### 1. Starred Questions

Thirty-three starred questions (Nos. 1311—1321, 1323—1331, 1331-A, 1332—1337 and 1340—1345) were put down on the order paper. Starred question No. 1322 was deleted from the list. Starred questions Nos. 1338 and 1339 were transferred to the lists of questions for 17th September, 1953 and 18th September, 1953, respectively. Original notice of starred question No. 1335 was received in Hindi. Fifteen starred questions (Nos. 1311—1314, 1316—1319, 1321, 1323—1328) were orally answered and supplementary questions were put on all of them. Replies to the remaining questions (including starred questions Nos. 1315 and 1320, of which the members were absent) were laid on the Table.

### 2. Unstarred Questions

Thirty-three unstarred questions (Nos. 683, 684, 686—689 and 691—717) were put down on the order paper. Unstarred questions Nos. 685 and 690 were transferred to the list of questions for 17th September, 1953. Original notices of unstarred questions Nos. 689, 693, 703, 709, 710, 711 and 713 were received in Hindi. Replies to unstarred questions were laid on the Table.

### 3. Adjournment Motion

After some discussion the Deputy Speaker withheld his consent to the moving of an adjournment motion by Shri P. T. Punnoose regarding the alleged lathi charge and firing on workers of Cochin Port.

### 4. Leave of absence

Shri Gulzarilal Nanda was granted leave of absence from all the meetings of the House during the current session.

[P.T.O.]



## 5. Result of Election

The Deputy Speaker declared that Shri G. R. Damodaran had been elected to the Council of the Indian Institute of Science, Bangalore, in place of late Pandit Lakshmi Kanta Maitra.

## 6. Government Resolution

Dr. Kailas Nath Katju moved the following Resolution:—

“That this House approves the continuance in force of the Proclamation issued by the President on the 4th March, 1953, under article 356 of the Constitution assuming to himself all the functions of the Government of the Patiala and East Punjab States Union and approved by resolutions passed by the House of the People and the Council of States on the 12th March, 1953, and the 26th March, 1953, respectively.”

An amendment was moved by Dr. Ch. V. Rama Rao.

The following members took part in the debate:—

- (1) Dr. Ch. V. Rama Rao
- (2) Sardar Hukam Singh
- (3) Shri Amarnath Vidyalkar
- (4) Shri Ajit Singh
- (5) Shri Ranjit Singh
- (6) Shri Hira Singh Chinaria
- (7) Shri Atma Singh Namdhari
- (8) Dr. N. M. Jaisoorya
- (9) Shri Ranbir Singh Chaudhuri
- (10) Shri Sarangadhar Das
- (11) Lala Achint Ram
- (12) Shri P. N. Rajabhoj
- (13) Sardar Amar Singh Saigal

Dr. Kailas Nath Katju replied to the debate.

The amendment moved by Dr. Ch. V. Rama Rao was negatived.

The Resolution was adopted by the House.

## 7. Discussion on the research and development of Fishing Industry in India

Shri V. P. Nayar raised a discussion on the research and development relating to Fishing Industry in India.

The following members took part in the debate:—

- (1) Shri A. M. Thomas
- (2) Shri K. T. Achutan

(3) Shri P. T. Punnoose

(4) Shri Joachim Alva

(5) Dr. Panjabrao S. Deshmukh

(The House adjourned till 8-15 A.M. on Thursday, the 17th September, 1953).

#### *CORRIGENDUM*

In Parliamentary Bulletin—Part I, dated the 14th September, 1953, in para. 8 under the heading “Government Bill under consideration”, for “Shri Sarju Prasad Misra” appearing against Serial No. (5) read “Pandit Suresh Chandra Mishra”.

M. N. KAUL,  
Secretary.

# HOUSE OF THE PEOPLE

## PARLIAMENTARY BULLETIN—PART I

[Brief record of Proceedings]

September 17, 1953

No. 209

### 1. Starred Questions

Thirty-four starred questions (Nos. 1346 to 1366, 1368, 1369, 1369-A, 1370 to 1373, 1373-A, 1374, 1375, 1375-A, 1376 and 1377) were put down on the order paper. Starred question No. 1367 was transferred to the list of questions for the 16th September, 1953.

Nineteen starred questions (Nos. 1347 and 1349 to 1366) were orally answered and supplementary questions were asked on all of them. Replies to the remaining questions (including starred questions Nos. 1346 and 1348 of which the questioners were absent) were laid on the Table

### 2. Unstarred Questions

Thirty-nine unstarred questions (Nos. 718 to 723, 725 to 732, 735 to 757, 757-A and 757-B) were put down on the order paper. Unstarred questions Nos. 724, 733 and 734 were transferred to the list of questions for the 18th September, 1953. The original notices of unstarred questions Nos. 719, 720, 750 and 754 were received in Hindi. The replies to the unstarred questions were laid on the Table.

### 3. Message from the Council of States

Secretary reported to the House the following message received from the Council of States regarding the *Special Marriage Bill, 1952*, signed by the Secretary of the Council:—

“I am directed to inform the House of the People that the Council of States, at its sitting held today, the 16th September, 1953, has passed the enclosed motion referring the *Special Marriage Bill, 1952*, to a Joint Committee of the Houses and to request that the concurrence

[P.T.O.]

of the House of the People in the said motion and the names of the Members of the House to be appointed to the said Joint Committee may be communicated to this Council."

*Motion*

"That the Bill to provide a special form of marriage in certain cases and for the registration of such and certain other marriages be referred to a Joint Committee of the Houses consisting of 45 members, 15 members from this Council, namely:—

1. Dr. Shrimati Seeta Parmanand
2. Shrimati Savitry Devi Nigam
3. Shrimati Violet Alva
4. Khwaja Inait Ullah
5. Shri Mohamed Valiulla
6. Dr. Purna Chandra Mitra
7. Shri Ram Prasad Tamta
8. Shri B. K. Mukerjee
9. Shri K. Rama Rao
10. Shri Hriday Nath Kunzru
11. Principal Devaprasad Ghosh
12. Shri Venkat Krishna Dhage
13. Shri Rajendra Pratap Sinha
14. Shri Amolak Chand
15. Shri C. C. Biswas

and 30 members from the House of the People;

that in order to constitute a sitting of the Joint Committee, the quorum shall be one-third of the total number of members of the Joint Committee;

that in other respects, the Rules of Procedure of this Council relating to Select Committees will apply with such variations and modifications as the Chairman may make;

that this Council recommends to the House of the People that the House do join in the said Joint Committee and communicate to this Council the names of members to be appointed by the House to the Joint Committee; and

that the Committee shall make a report to this Council within two months after its appointment."

#### 4. Papers laid on the Table

The following papers were laid on the Table of the House under Article 151(1) of the Constitution:—

- (1) Appropriation Accounts of Railways in India for 1950-51. Part I—Review.
- (2) Appropriation Accounts of Railways in India for 1950-51. Part II—Detailed Appropriation Accounts.
- (3) Block Accounts (including capital statements comprising the Loan Accounts), Balance Sheets and Profit and Loss Accounts of Indian Government Railways, 1950-51.
- (4) Balance Sheets of Railway Collieries and Statements of All-in-cost of coal, etc., for 1950-51.
- (5) Audit Report, Railways, 1952 (Part II).

#### 5. Motion Re: International Situation

The Prime Minister moved the following motion:—

“That the present International situation and the policy of the Government of India in relation thereto be taken into consideration.”

Sixteen amendments were moved by the following:—

- (1) Dr. Lanka Sundaram
- (2) Sárdar Amar Singh Saigal
- (3) Shri Raghunath Singh
- (4) Shri M. S. Gurupadaswami
- (5) Shri V. Veeraswamy
- (6) Shri Tekur Subrahmanyam
- (7) Shri Frank Anthony
- (8) Shri Hirendra Nath Mukerjee
- (9) Shri Radheshyam Ramkumar Morarka
- (10) Dr. Ram Subhag Singh
- (11) Shri Nand Lal Joshi
- (12) Shri Vaijnath Mahodaya
- (13) Shri Mukund Lal Agrawal
- (14) Shri Khushi Ram Sharma
- (15) Shri P. N. Rajabhoj
- (16) Shri Tridib Kumar Chaudhuri.

[P.T.O.]

The following members took part in the debate:—

- (1) Shri J. B. Kripalani
- (2) Shri Hirendra Nath Mukerjee
- (3) Shri Kotha Raghuramaiah
- (4) Dr. Syed Mahmud
- (5) Seth Govind Das
- (6) Dr. Lanka Sundaram
- (7) Shri Frank Anthony
- (8) Dr. Ram Subhag Singh
- (9) Maulana Mohammad Saeed Masuodi
- (10) Col. B. H. Zaidi
- (11) Pandit Sheo Narayan Fotedar
- (12) Shri Vishnu Ghansahyam Deshpande
- (13) Shrimati Ammu Swaminadhan
- (14) Dr. Satyanarain Sinha
- (15) Kumari Annie Mascarene
- (16) Shri Joachim Alva
- (17) Swami Ramananda Tirtha
- (18) Shri Tekur Subrahmanyam
- (19) Dr. A. Krishnaswami.

The Prime Minister replied to the debate.

The following amendment moved by Dr. Ram Subhag Singh was adopted by the House and all other amendments were negatived:—

“That in the motion, the following be added at the end namely:—

“and having considered the same the House approves of this policy”.

The motion, as amended, was adopted as follows:—

“That the present International situation and the policy of the Government of India in relation thereto be taken into consideration and having considered the same the House approves of this policy.”

(The House adjourned till 8-15 A.M. on Friday, the 18th September, 1953.)

M. N. KAUL,  
Secretary.

# HOUSE OF THE PEOPLE

## PARLIAMENTARY BULLETIN—PART I [Brief record of Proceedings]

September 18, 1953

No. 210

### 1. Starred Questions

Thirty-four starred questions (Nos. 1378 to 1391, 1391-A, 1392 to 1401 and 1403 to 1411) were put down on the order paper. Starred question No. 1402 was transferred to the list of questions for the 17th September, 1953. Original notices of starred questions No. 1382, 1383 and 1408 were received in Hindi.

Eighteen starred questions (Nos. 1378, 1379, 1381 to 1383, 1385 to 1391, 1391-A, 1392 to 1395 and 1397) were orally answered and supplementary questions were asked on seventeen of them. Replies to remaining questions (including starred questions Nos. 1380, 1384 and 1396, of which the questioners were absent), were laid on the Table.

### 2. Unstarred Questions

Thirty-seven unstarred questions (Nos. 758 to 791, 791-A, 791-B and 791-C) were put down on the order paper. Original notices of unstarred questions Nos. 759, 764, 765, 769, 770, 778 and 780 were received in Hindi. Replies to the unstarred questions were laid on the Table.

### 3. Short Notice Questions

Four short notice questions regarding (i) Representation from Madras Piece Goods Association, (ii) Recovery of a transmitter set in Delhi, (iii) Rise in price of rice in Imphal and (iv) Milo imported from Australia addressed to the Ministers of Railways, Communications and Food and Agriculture respectively were asked. These were orally answered and supplementary questions were also asked and answered thereon.

[P.T.O.]

#### 4. Leave of absence

Shri Muchaki Kosa was granted leave of absence from all the meetings of the House during the current session.

#### 5. Papers laid on the Table

The following statements showing the action taken by the Government on various assurances, promises and undertakings given during the various sessions shown against each were laid on the table:—

(1) Consolidated Statement	Fourth Session, 1953 of the House of the People.
(2) Supplementary Statement No. V	Third Session, 1953 of the House of the People.
(3) Supplementary Statement No. VI	Second Session, 1952 of the House of the People.
(4) Supplementary Statement No. VII	First Session, 1952 of the House of the People.
(5) Supplementary Statement No. IV	Fifth Session, 1952 of the Provisional Parliament.
(6) Supplementary Statement No. IX	Third Session (Second Part), 1951 of the Provisional Parliament.

#### 6. Discussion on the circumstances leading to the detention of Dr. Syama Prasad Mookerjee and his death in detention

Shri N. C. Chatterjee raised a discussion on the circumstances leading to the detention of Dr. Syama Prasad Mookerjee and his death in detention.

The following members took part in the debate:—

- (1) Shri Umashanker Muljibhai Trivedi
- (2) Dr. Kailas Nath Katju
- (3) Sardar Hukam Singh
- (4) Shri Hirendra Nath Mukerjee
- (5) Shrimati Sucheta Kripalani
- (6) Dr. N. B. Khare
- (7) Shri Nand Lal Sharma
- (8) Shri Frank Anthony
- (9) Dr. N. M. Jaisooriya
- (10) Shri Vishnu Ghanashyam Deshpande
- (11) Shri Meghnad Saha
- (12) Shri Joachim Alva
- (13) Shri Rohini Kumar Chaudhuri

(The House adjourned *sine die* at 1-20 P.M.)

M. N. KAUL,  
Secretary.